

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
OA No. 6/2012**

**IN THE MATTER OF:**

Nizamuddin West Association

...Applicant

*versus*

Union of India &amp; Ors.

...Respondents

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**New Delhi**  
**Dated:** 20.05.2026

**ANUJ CHATURVEDI**

Advocate  
Ch.609, Block III,  
High Court of Delhi,  
(M):9810473166, ac10.adv@gmail.com

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
OA No. 6/2012**

**IN THE MATTER OF:**

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*versus*

Union of India & Ors. ...Respondents

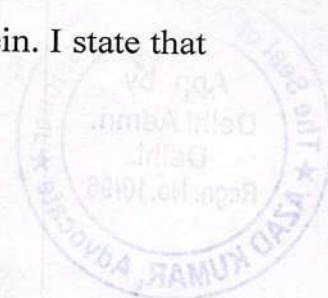
**STATUS REPORT BY WAY OF AFFIDAVIT ON BEHALF OF  
RESPONDENT DELHI URBAN SHELTER IMPROVEMENT  
BOARD (DUSIB)**

**MOST RESPECTFULLY SHOWETH:**

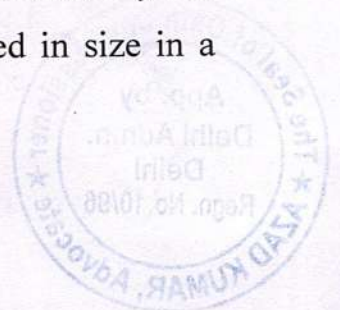
I, V. S. Fonia, s/o Late Sh. I. S. Fonia, aged about 59 years do hereby solemnly affirm and state on oath as follows:

- A. That I am the Chief Engineer of the answering Respondent i.e. Delhi Urban Shelter Improvement Board (DUSIB) at Punarvas Bhawan, IP Estate, DUSIB. That I am familiar with the facts of this case and am competent to depose this affidavit on behalf of the DUSIB.
- B. I have perused the contents of the captioned Petition and the records as are available with the DUSIB on the subject and I have fully acquainted myself with the facts of this case to enable me to depose on affidavit.

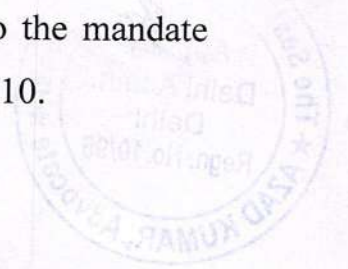
I state that nothing in the present Petition be deemed to be admitted except to the extent that it is admitted specifically herein. I state that I have been advised to state the following:



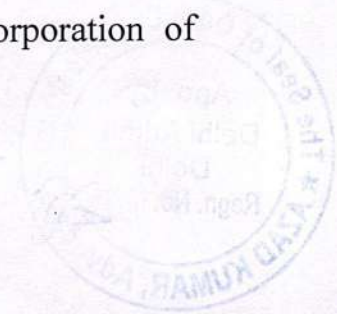
1. That the answering Respondent is a statutory body established under the Delhi Urban Shelter Improvement Board (DUSIB) Act, 2010 (hereinafter ('Act, 2010'), passed by the Legislative Assembly of the National Capital Territory of Delhi on the 01.04.2010, and has come in force by the orders of Hon'ble Lt. Governor of Delhi on 01.07.2010.
2. That the Slum & JJ Department, which was earlier part of Municipal Corporation of Delhi ('MCD') in 1962, was entrusted with the work of operating the provisions of Slum Areas (Improvement & Clearance) Act, 1956.
3. That in 1967 the JJ Wing was transferred to DDA and, subsequently, merged with Delhi Development Authority ('DDA'). That, however, from 1974 till 1980 the Slum & JJ Department was transferred back & forth from MCD to DDA, and since September, 1992, the said Department was with MCD.
4. That vide the Act, 2010, the Slum & JJ Department has now been transferred to the answering Respondent.
5. That it is humbly, and most respectfully submitted, that the answering Respondent has 12 Divisions which oversee the said 675 JJ Bastis/Clusters in Delhi. That approximately 100 JJB are situated on land belonging to the answering Respondent and that the rest are situated on land belonging to other Land-Owning Agencies in Delhi.
6. That the JJB have cropped up in Delhi over a period of last 30 years or so; and that over the years the JJB have expanded in size in a haphazard, unplanned manner.



7. That the answering Respondent provides the following services in the JJ Bastis/Clusters in Delhi:
- Jan Suvidha Complex ('JSC') to help avoid open defecation in the JJB/Clusters;
  - Cement Concrete ('CC') path to aid the free movement of persons and goods through the said JJB/Clusters with surface drains;
  - Surface drains to ensure removal of the sewage/sullage from the JJB.
8. That it is humbly, and most respectfully, submitted the answering Respondent does not lay the sewer lines in the said JJB/Clusters and that the same is undertaken by the Delhi Jal Board ('DJB').
9. That the answering Respondent also undertakes 'need based' civil works - *suo moto* and also on the request of other agencies – such as construction of JSC, laying of CC pavements of sewerage/drainage systems, boring of tube wells to ensure water supply to JSC *etc.*, in the said JJB/Clusters. That copy of records of some such Works is annexed herewith as **Annexure R-1(COLLY)**.
10. That the said execution of civil works is regulated by the terms and conditions of the No-Objection Certificates granted by the concerned agencies *qua* the said works.
11. That it is humbly, and most respectfully, submitted the answering Respondent also undertakes several schemes for the overall development of the JJB/Clusters in Delhi pursuant to the mandate under Section 11 and Section 12 of the DUSIB Act, 2010.



12. That in so far as drainage and sanitation facilities including the public toilets are concerned, in terms of the Chapter 17 of 'The Delhi Municipal Corporation Act, 1957,' same is the power and authority of the Commissioner of the Municipal Corporation of Delhi.
13. That in terms of the statutory duty imposed vide aforesaid Chapter – 17 of the DMC Act, even while the then Slum & JJ Wing was looking after the works now being undertaken by DUSIB, the Public Toilets all over Delhi including those situated in JJ Clusters, JJ resettlement colonies and SRS Colonies were being maintained by the General wing of MCD.
14. That, in this context of the matter, it is submitted that, on 11.09.2014, a meeting was chaired by the Secretary (UD), GNCTD to discuss the issue of construction of public toilets in resettlement colonies. The decision taken in the said meeting were circulated vide letter dated 19.09.2014. On a perusal of the said minutes, it is evident that, while, the responsibility of construction and maintenance of public toilet facilities in JJ Clusters shall rest with the Answering Respondent, however, with respect to 45 Resettlement colonies and 24 SRS Colonies, this responsibility shall be that of the concerned Municipal Corporation. As such, the Answering Respondent is providing Toilet facilities in JJBs.
15. That similarly, earlier, all over Delhi, the Water and Sewage facilities were being provided by the Municipal Corporation of Delhi.

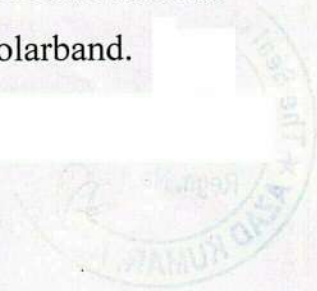


16. That the Legislative Assembly of Delhi enacted the Act No. 4 of 1998 namely 'The Delhi Water Board Act, 1998'. Under Section 3 of the said Delhi Water Board Act, the Delhi Jal Board has been incorporated.
17. That, in terms of Section 9 of the said Water Board Act, the exclusive powers and functions to provide the drinking water and sewage facilities have been conferred upon the Delhi Jal Board. Vide Section 46 of the said Delhi Water Board Act, all the accounts, facilities, properties and assets etc., including employees, of the Municipal Corporation of Delhi with respect to its water supply and sewage disposal unit have been vested into the Delhi Jal Board.
18. That ever since, thereafter, sole and exclusive power and authority to provide the drinking water and/or sewage facility, throughout the Delhi, is being exercised by the Delhi Jal Board.
19. That as such, statutorily, it is the power and responsibility of the Delhi Jal Board to provide the drinking water and sewage facilities all over Delhi including JJBs.
20. That in this behalf, the Answering Respondent also humbly submits that a meeting was held on 26.04.2011 which was chaired by the Hon'ble Minister of P.W.D, Urban Development and Welfare of SC & ST. said meeting was called regarding providing permanent water arrangement in 24 re-settlement colonies under the DUSIB i.e. the Answering Respondent. In the said meeting, it was decided that the facility of permanent water supply, even in the colonies of the Answering Respondent, are to be provided/laid by the Delhi Jal Board. The concerned officers of the Delhi Jal Board, present in the



said meeting, were directed to prepare estimates for laying water lines in these colonies.

21. That thereafter, another meeting was held on 24.03.2012 which was chaired by the Hon'ble Minister of Urban Development. Again, the officials of the Delhi Jal Board were directed to put up the estimates and design schemes and to provide permanent water arrangement in the said 24 colonies.
22. That hence, not only statutorily, but also in terms of the aforesaid administrative decision, the permanent water and the sewage facilities in all the re-settlement colonies are required to be provided by the Delhi Jal Board.
23. That it is further worth highlighting here that it is Delhi Jal Board which is providing water supply to JJBs.
24. That, in juxtaposition to above statutory scheme, it is apposite to highlight that, while Section – 11 of the DUSIB Act enumerates facilities to be included in a 'scheme for improvement of a JJB', sewerage is consciously missing in as much as not DUSIB does neither have paraphernalia nor technical expertise in the said field apart from the fact that same would have lead to duplicity of agencies tasked for the same job.
25. That the answering Respondent has undertaken the 'Squatter Resettlement Scheme ('SRS') at several locations in Delhi such as Holambi, Bakkarwala, Savda Ghewra, Narela, Molarband.



26. That, it is further submitted, the said JJB/Clusters have grown in an unplanned and haphazard manner; that the same have been inhabited over the years by the JJ dwellers based on convenience and affordability; and that the same are often located in areas which are topographically uneven or have been settled upon the land adapting to its natural topography.
27. That the said factors result in a JJB/Clusters which are dense, cramped, built haphazardly; and adapted to the natural topography of the land on which they are situated.
28. That, thus, the same leads to a situation wherein the laying of sewer lines/pipes, or bringing the sewage/sullage of the entire JJB/Cluster to single common discharge point, becomes highly difficult without undertaking major civil works necessitating an enormous expenditure of the public exchequer not only towards the said works but also towards the rehabilitation of the displaced persons which shall be required on account of the demolition of the current structures in the JJB/Clusters to make way/room for the said works.
29. That, pertinently, in a joint inspection on 27.11.2025 of several JJB/Clusters even the DJB recognized that the laying of sewer/drainage lines, or connecting the JJB/Clusters to a single discharge point, was infeasible on account of lack of space, and topographical constraints. That copy of joint inspection report dated 27.11.2025 is annexed herewith as **Annexure R-2(COLLY)**.

That, however, it is humbly, and most respectfully, submitted several JJB/Clusters in Delhi have been connected to drains belonging to MCD/PWD/I&FC/other agency. That the same ensures



that the sewage/sullage from the said JJB/Clusters does not mix with the storm water drains and flows directly into drains for the said purpose. That copy of list of the said JJB/Clusters is annexed herewith as **Annexure R-3(COLLY)**.

31. That, furthermore, the issue of the process of rehabilitation of the dwellers of the JJB/Clusters in Delhi is now being dealt with by a High-Powered Committee ('HPC') set up by the Hon'ble Division Bench of the Hon'ble High Court of Delhi *vide* Order dated 18.09.2023 in *WPC 9470/2022* titled *Court on its own Motion v. Union of India & Ors.* That copy of Order dated 18.09.2023 in *WPC 9470/2022* is annexed herewith as **Annexure R-4**.

32. That the said HPC was tasked with the following mandate:

- A. Streamline the process of house allotment to eligible beneficiaries;
- B. Chalk out a clear and concise policy for the allocation and allotment of houses, particularly addressing the concerns raised about ARHCs and the Rehabilitation Policy, 2015 with the priority given to those who have already paid their dues and those who are in dire need of shelter;
- C. Supervise the remaining construction and repair work, with an emphasis on collaboration and clear and actionable outcomes.

That, in compliance of Order dated 18.09.2023 in *WPC 9470/2022*, *vide* OM dated 23.11.2023 the Union of India constituted the HPC. That copy of OM dated 23.11.2023 is annexed herewith as **Annexure R-5**.



34. That in due compliance of the orders of the Hon'ble Division Bench

the HPC met several times to deliberate on the issue of allotment of vacant houses and to address the concerns raised about ARHCs and the Delhi Slum & JJ Rehabilitation and Relocation Policy, 2015 (hereinafter 'the Rehabilitation Policy, 2015'). That copy of minutes of meetings as held by the HPC till date is annexed herewith as **Annexure R-6(COLLY)**.

35. That vide Order dated 22.11.2024 in *WPC 9470/2022* the said recommendation of the HPC was noted by the Hon'ble Division Bench and that in view of the same the Hon'ble Division Bench was pleased to direct the GNCTD/DJB/DUSIB and other agencies to immediately operationalise the sewerage, water and electricity connections in Savda Ghevra, Delhi; and, subsequently, the Hon'ble Division Bench monitored the actions of the GNCTD/DJB/DUSIB and other agencies qua the issue of repair and renovation of the houses at Savda Ghevra, Delhi, and vide Orders dated 27.09.2024, 08.01.2025, 28.05.2025, and 15.10.2025 passed several directions qua the same. That copy of Orders dated 27.09.2024, 22.11.2024, 08.01.2025, 28.05.2025, and 15.10.2025 is annexed herewith as **Annexure R-7(COLLY)**.

36. That, for sake of convenience of this Hon'ble Tribunal, photographs of the some of the JJB/Clusters showing the CC paths and surface drains are annexed herewith as **Annexure R-8(COLLY)**.

37. That, thus, in view of the aforesaid difficulties, and also the fact that the said JJB/Clusters are essentially encroacher on precious land belonging to the government, the answering Respondent provides the facility of the JSC in the said JJB/Clusters.



- 38. That it most humbly, and respectfully, submitted that the answering Respondent shall act as is directed by this Hon'ble Court in view of the aforementioned facts and circumstances.
- 39. That the answering Respondent respectfully seeks the liberty of this Hon'ble Court to make additional averments/lead additional documents at the time of the hearing of the above-captioned Application.




**DEPONENT**  
 Chief Engineer, D.U.S.I.B.  
 G.N.C.T.D., Punarwas Bhawan,  
 I.P. Estate, New Delhi-110002

**VERIFICATION**

20 MAY 2026

Verified at New Delhi on this \_\_\_\_\_ day of \_\_\_\_\_, 2026 that the contents of the above counter affidavit are true to my knowledge as based upon the records of the \_\_\_\_ no part of it is false, and nothing material has been concealed therefrom.

IDENTIFIED BY  
 NAME   
 No. \_\_\_\_\_

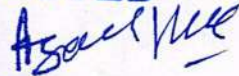
20 MAY 2026



**DEPONENT**  
 Chief Engineer, D.U.S.I.B.  
 G.N.C.T.D., Punarwas Bhawan,  
 I.P. Estate, New Delhi-110002



**ATTESTED**



BY OATH COMMISSIONER  
 AZAD KUMAR, ADVOCATE  
 NEW DELHI (INDIA)

**CABIN No.-33**  
 ITO Lane, Azad Bhawan Road  
 New Delhi-110002



13212  
ANNEXURE-4 (COLLY)

11



Delhi Urban Shelter Improvement Board  
Govt. of N.C.T. of Delhi  
Office of The Executive Engineer, C-10  
Inderlok, Delhi-110035  
Email ID : [eec10.dusib@gmail.com](mailto:eec10.dusib@gmail.com)  
Tel. No. : +91-11- 23126607, 8527295929

No. D-554 /EEC-10/DUSIB/2018-19

Dated: 27.09.2018

To

The Executive Engineer, CD-II  
Irrigation & Flood Control Department, GNCT of Delhi  
Manohar Park, East Punjabi Bagh  
Delhi-110026

**Subject : NOC for construction of 20 seater Prefab Jan Suvidha Complex (Community Toilet Complex) for the residents of JJ Basti, Matiala Mandir, Tulsi Nagar behind Inderlok, Delhi (adjoining Najafgarh Drain).**

**Reference : Your Office Letter No. EE/CD-II/ W-4/2018-19/3668 dated 16.08.2018.**

Sir,

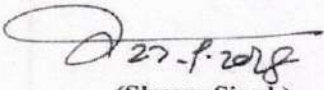
This is with reference to your office letter No. & date referred to above.

In this regard, I am directed to inform you that the conditions attached with the NOC granted by I&FC Department, GNCT of Delhi for construction of 20 seater Prefab Jan Suvidha Complex (Community Toilet Complex) for the residents of JJ Basti, Matiala Mandir, Tulsi Nagar behind Inderlok, Delhi (adjoining Najafgarh Drain) are generally acceptable to the Department.

However, it is made clear that the facility shall remain in the said JJ Basti till such time the land owning agency decides to relocate it as per extant policy.

The copy of layout plan is attached.

With regards

  
(Shyam Singh)  
Executive Engineer, C-10  
DUSIB

Executive Engineer, C-10  
Delhi Urban Shelter Improvement Board  
Govt. of N.C.T. of Delhi  
Inder Lok, Delhi-110035



Delhi Urban Shelter Improvement Board  
 Govt. of N.C.T. of Delhi  
 Office of The Executive Engineer, C-10  
 Inderlok, Delhi-110035  
 Email ID : [eec10.dusib@gmail.com](mailto:eec10.dusib@gmail.com)  
 Tel. No. : +91-11- 23126607,  
 Cell No. : 8527295929

No. D-93) /EEC-10/DUSIB/2016-17

Dated : 10.01.2017

To

The Director (IARI)  
 ICAR-Indian Agriculture Research Institute,  
 Pusa, New Delhi

**Subject : NOC for boring of tube well for existing prefab Jan Suvidha Complex at JJ Basti, Gas Godown, Todapur.**

Madam,

This office has started boring of tube well to provide adequate quantity of water to the existing prefab Jan Suvidha Complex at JJ Basti, Gas Godown, Todapur. The work has been awarded to an agency vide letter dated 03.01.2017 (copy enclosed for reference).

The work has been stopped by the field staff of IARI on the pretext that an NOC from the competent authority of IARI is a prerequisite to take up any work in this basti being land owning agency.

It is worth to state that the said prefab JSC was constructed by this office with prior permission of the IARI issued vide letter No.7-2/2012-E&P(JJ) dated 02.01.2016 by Chief Administrative Officer (I). In fact, the existing water connection for the JSC from the existing DJB tube well in the vicinity had been disconnected due to bore failure and it has become difficult to maintain the complex. This has necessitated boring of tube well for ensuring adequate water in the complex.

You are accordingly requested to issue an NOC to this office at your earliest convenience so that the work of boring of tube well could be resumed in general public interest.

With warm regards,

(Shyam Singh)  
 Executive Engineer, C-10  
 DUSIB

Copy to :

1. Sh. Vijender Garg, Hon'ble MLA, AC-39, EA-1/75, Inder Puri, New Delhi-110012 for kind information.
2. SE-4 for kind information.
3. AE-V for pursuance in IARI.
4. Office copy

On 10.1.2017.  
 Executive Engineer, C-10  
 DUSIB



Delhi Urban Shelter Improvement Board  
 Govt. of N.C.T. of Delhi  
 Office of The Executive Engineer, C-10  
 Inderlok, Delhi-110035  
 Email ID : [ee10.dusib@gmail.com](mailto:ee10.dusib@gmail.com)  
 Tel. No. : +91-11- 23126607  
 Cell No. : 8527295929

No. D-1378/EEC-10/DUSIB/2017-18

Dated:16.05.2017

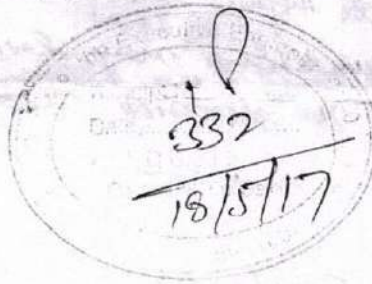
Subject : C/o Jan Suvidha Complex on DDA Land at JJ Basti, Sangam Camp, Behind JD Kapoor Hospital, Pandav Nagar in AC-39 (Rajinder Nagar).

Reference : Letter No.22-A(18)16/IL/768 dated 12.05.2016 from Pr. Comm. (LD & H) DDA.

This has reference to office letter No. & date cited above and further discussions held in the meeting conducted by EM, DDA in his chamber on 09.05.2017 on the subject matter.

In this regard, it is informed that in pursuance of the decisions taken in the said meeting dated 09.05.2017, this department is going ahead with the construction of the Jan Suvidha Complex, appearing at S. No. 102 of the list of NOCs issued by DDA vide letter dated 12.05.2016 aforesaid, at the above said JJ Basti by shifting the location as per attached sketch/site plan.

This is for kind information and further action at your end.



(Shyam Singh)  
 Executive Engineer, C-10  
 DUSIB

Dy. Dir. (LM), West Zone, DDA  
 Subhash Nagar Mod  
 Raja Garden  
 New Delhi-110018

Copy to :

1. CE-II, DUSIB for kind information.
2. SE-4 for kind information.
3. AE-V
4. Office copy

(Shyam Singh)  
 Executive Engineer, C-10  
 DUSIB

Pl Followup  
 EEC-10  
 17/5

AE-V  
 Pl. report progress.  
 19/5



Delhi Urban Shelter Improvement Board  
 Govt. of N.C.T. of Delhi  
 Office of The Executive Engineer, C-10  
 Inderlok, Delhi-110035  
 Email ID : [eec10.dusib@gmail.com](mailto:eec10.dusib@gmail.com)  
 Tel. No. : +91-11- 23126607  
 Cell No. : 8527295929

No. D-/S/O/EEC-10/DUSIB/2017-18

Dated: 21.06.2017

**Subject : Issue of NOC for construction of 20 seater Prefab JSC at JJ Basti Indira Camp, B-212, Naraina Industrial Area, Phase-I (Code No.136).**

The JJ Basti namely Indira Camp, B-212, Naraina Industrial Area, Phase-I (Code No.136) is a listed JJ Cluster situated on the land ear-marked as *Park* in the layout plan of the area. The services of the area are presently being maintained by North DMC. There are 116 No. of jhuggies in this Basti as per list. At present 2 Nos. MTVs (Mobile Toilet Vans) are available for the residents of the Basti which were installed by DUSIB long time back. The MTVs are required to be removed as the same are no more in workable condition. Unhygienic conditions are prevailing in or around the MTVs as on date which need to be improved by providing the proposed JSC.

It is accordingly proposed to provide a 20 seater Prefab JSC at the said location to replace the existing two Nos. damaged MTVs. A sketch plan of the proposed site is enclosed.

You are requested to issue the requisite NOC to this office at your earliest convenience for necessary action at this end.

It is made clear that the proposed Community Toilet Complex (JSC) shall only be a temporary facility and shall be liable to be removed in the event the Land Owning Agency decides to remove the cluster as per extant policy.

Encl : A/A

(Shyam Singh)  
 Executive Engineer, C-10  
 DUSIB

Dy. Director (Hort.)  
 Karol Bagh Zone, North DMC  
 Zonal Office Building, DB Gupta Road  
 Karol Bagh, New Delhi-110005

**Copy to :**

1. Chief Engineer (DEMS), North DMC, 10<sup>th</sup> Floor, Civic Centre, Dr. S.P.M. Marg, New Delhi-110002 for kind information.
2. CE-II for kind information.
3. SE-4 for kind information.
4. SE (Coord.) for kind information.
5. AE-V for pursuance with the concerned office.
6. Office copy

ON 21.6.2017  
 Executive Engineer, C-10  
 DUSIB  
 Shyam Singh  
 EE C-10

T.C *AT*



Delhi Urban Shelter Improvement Board  
Govt. of N.C.T. of Delhi  
Office of The Superintending Engineer-4  
Rana Pratap Bagh, Delhi-110007  
Email ID : [se4.delhishelter@gmail.com](mailto:se4.delhishelter@gmail.com)  
Tel. No. : +91-11- 27120540

Cell No. : +91-9717999226

No.F/8085/4/Circle-4/D-08

Date:15/1/2018

To,

Dy. Commissioner,  
North Municipal Corporation of Delhi  
Karol Bagh Zone, New Delhi.

**Subject:- Request for allowing the construction activities for providing 26 seated Prefab JSC (toilet block) Under Swacch Bharat Mission at JJ basti B212, Naraina Industrial Area PH-I in AC-39.**

R/Sir,

With reference to the above, it is brought to your kind notice that this office has initiated a work for the Construction of 26 seated Prefab toilet complex in place of deteriorated 2 number MTV (14 seated each) in providing better toilet facilities to the JJ dwellers of the JJ Basti at B-212, Naraina Industrial Area PH-I to make that area open defecation free under Swacch Bharat Mission to. The said piece of land where work was proposed in that JJ basti belongs to North MCD (Horticulture wing).

During the execution of work, it has been reported by Executive Engineer C10 that the construction activities on this site has been stopped by the staff of Dy. Director (Hort.) and also lodged a Police Complaint to SHO Naraina on 28.12.2017 despite the communication/request already made by Executive Engineer C10 vide letter No. D-1510 dated 21.06.2017 (Copy annexed).

The work for the construction of toilet block was initiated by the Executive Engineer DUSIB after the award of work to M/s. Pitambra enterprises vide letter no.WB/4321/PG/EE C-10/DUSIB/17-18/D-1777 dated 19/9/2017 according to the need and necessity of site and to fulfill the persistent demand of the public duly forwarded by Area representatives.

T.C *AC*

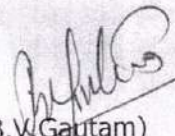
Presently this office has provided one no. MTV to avoid the possibility of open defecation till the construction of Prefab Toilet complex as a temporary measure.

EE C-10 vide his letter dated 1/1/2018 tried to clear the confusion and requested to allow the construction activities on site but no response/fruitful result has been received as yet.

In this regard, it is pertinent to mention here that this toilet facility is a purely temporary facility/structure and shall be removed along with the removal of JJ Basti as per the policy of department/Govt.

A kind intervention is solicited from your end to resolve the issue.

Encl.: Copy of the reference letters  
with location plan of site

  
(B.V. Gautam)  
Superintending Engineer-4



Delhi Urban Shelter Improvement Board  
Govt. of N.C.T. of Delhi  
Office of the Executive Engineer,  
Division -C-10, Inderlok, Delhi-110035  
Tel. No. : +91-11- 23126607, Mobile No.9717999192

No.: D-118/EEC10/DUSIB/2020-21

Dated: 17/8/2020

To,  
Sh. Manoj Shamkuwar,  
Head of Office,  
A&U, Tibbiya College & Hospital, GNCTD,  
Karol Bagh, New Delhi-110005

Subject : Regarding No Objection Certificate for execution of the work –  
N.O.W : MLA LAD Scheme.  
Sub-Head: Providing and laying CC Pavement and drainage system from House No.  
D-6/112 to D-6/120, Tibbiya College staff Quarters in AC-23, Karol Bagh.

Ref. No. : F.3(204)/2018/TC/2515-2518 dated 23.10.2019.

Sir,

May kindly refer to your office letter dated 23.10.2019 wherein the above mentioned work proposed by DUSIB under MLA LAD Fund Scheme has not been favoured. In this connection, it is to inform that the instant work has been sanctioned vide order No. 18B (150)/AC-23/UD/MLALAD/6VS/2017-18/ 20237-20251 dated 21.09.2019 from office of section officer (MLA LAD), UD Department, GNCTD on the recommendation of Hon'ble area MLA.

The Hon'ble MLA, AC-23, Karol Bagh, Sh. Vishesh Ravi has desired to take up the work at the earliest in General Public Interest. It is therefore, requested to take up the matter with Hon'ble MLA and issue the requisite No Objection Certificate at your earliest convenience.

An early action in the matter shall be highly appreciated.

(S.K. Varshney)  
Executive Engineer, C-10  
Executive Engineer, C-10  
Delhi Urban Shelter Improvement Board  
Govt. of N.C.T. of Delhi  
Inder Lok, Delhi-110035



**Delhi Urban Shelter Improvement Board**  
 Govt. of N.C.T. of Delhi  
 Office of The Executive Engineer, C-10  
 Inderlok, Delhi-110035  
 Email ID : [eec10.dusib@gmail.com](mailto:eec10.dusib@gmail.com)  
 Tel. No. : 9717999153

No. D-353 /EEC-10/DUSIB/2023-24

Dated: 06-5-2023

**Subject: NOC for construction of 35-seater Prefab Jan Suvidha Complex (Community Toilet Complex) for the residents of JJ Basti, Priyadarshini Colony, Qutab Road in SP Zone.**

**Reference:** High Court of Delhi ,WP(C )2145/2020 & CM APPL.7570/2020 in the matter of ABODH KUMAR MANDAL Versus Govt. of GNCTD through its Chief Secretary &Ors. In the CORAM JUSTICE PRATIBHA SINGH order dated 13.02.2023

(NDOH:14.07.2023)

Sir,

This is regarding the orders issued on 13.02.2023 by the Hon'ble High Court of Delhi, Coram Partibha M. Singh in the above noted petition initiated by the Plaintiffs praying inter-alia to provide the Jan Suvidha Toilet complex in the JJ Basti, Priyadarshini Colony, Qutab Road in SP Zone, Delhi.

It is the case of Plaintiffs ,who is the residence of JJ Basti, Priyadarshini Colony, Qutab Road in SP Zone, Delhi has preferred the present writ petition seeking toilet facility in the said colony that writ petition WP(C )2145/2020 & CM APPL.7570/2020 in the matter of ABODH KUMAR MANDAL Versus Govt. of GNCTD through its Chief Secretary &Ors pending before the Hon'ble High Court of Delhi wherein vide order dated 13.02.2023, the Hon'ble High Court has ordered as - "That since petitioner to provide basic amenities including Jan Suvidha Complex in the Priyadarshini Colony JJ Colony, Pul Qutab Road, Sadar Bazar, Delhi-110006 registered in JJ Cluster in the list of Govt. of NCT of Delhi under S.No.46, Code No.833 notified list of at SI.675 to the various authorities including the officer of the respondent as well Prime minister office" Thereafter Hon'ble High Court has further directed the Respondent No.3-GNCTD, " would have a duty to provide or setup a JanSuvidha toilet Complex in the area either itself through DUSIB and Accordingly ,let the step for setting up the toilet facility in the above JJ Colony be taken within 8 weeks .It made clear that if the steps are not taken ,action in accordance with law would be liable to be taken against the official of the GNCTD concerned "

In this regard, it is informed that the said JJ Cluster is situated on the land owned by Northern Railway. The JJ Cluster is not included in the list of 675 JJ Basties in Delhi. At present, DUSIB is not providing basic civic amenities in such unlisted JJ Basties in Delhi.

However, as per the above-mentioned direction of Hon'ble High court of Delhi, at present, no community toilet complex exists in or around the above-said JJ Basti and as such the residents are forced to defecate in the open Railway Land including Railway tracks .This

Handwritten stamp: (11) N. SINGH, JUDGE (M) No. 2826, 09-5-23

Handwritten notes: MCP, set food

Handwritten notes: Mahit JB

Handwritten signature and date: 15/5/2023, EEC/10

Handwritten signature and date: 10/5/2023

Handwritten signature and initials: AE/C-10

Handwritten signature and initials: [Signature]

office could be construct a JSC for this JJ Basti on Railway Land if NOC issued by the concerned department.

You are accordingly requested to issue an NOC for construction of the proposed Jan Suvridha Complex (JSC) at *Qutab Road* under your jurisdiction at the location identified and marked on the attached site plan. This will help in eradication of the menace of open defecation in the area.

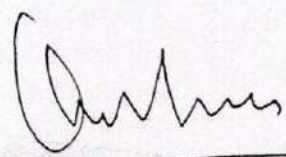
With warm regards

Encl : A/A  
Executive Engineer  
S.R.D.P -2, PWD, GNCTD  
Chhat Ghat, Lok Nayak Setu,  
New Delhi-110002

Copy to:

- ✓ 1. PS to ME for kind information of the latter.
2. CE-II for kind information.
3. SE-4 for kind information.
4. SE (Coord.) for kind information.
5. AE-I for pursuance the matter with concerned department
6. Office Copy

(Ashwani Kumar)  
Executive Engineer, C-10  
DUSIB

  
Executive Engineer, C-10 8/15/23  
DUSIB

13221

कार्यालय कार्यपालकअभियंता  
दक्षिणपश्चिमसड़क-1 लो.नि.वि. (दि.स.),  
बसारस्कवेयर, नई दिल्ली-110010  
दूरभाष: 011-25686531.  
ईमेल:- cepwddelhiswr1@gmail.com



75  
आजादी का  
अमृत महोत्सव

Office of The Executive Engineer  
South West Road-1, P.W.D.(GNCTD),  
Brar Square, New Delhi-110010.  
Phone: 011-25686531  
Email: cepwddelhiswr1@gmail.com

पत्र सं. 54(Misc.)/EE/SWR-1/PWD/GNCTD/2023-24/ 3619-H

दिनांक 30 / 11 / 2023

To,

**The Executive Engineer (C-10)**

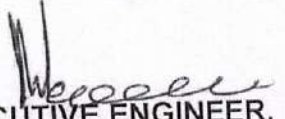
Delhi Urban Shelter Improvement Board  
Inderlok  
New Delhi - 110035  
Email ID: eec10.dusib35@gmail.com

**Sub:** Regarding providing NOC for renovation of the park by providing children swings located at Rattanpuri Chowk, Rajinder Nagar (AC-39).

**Ref:** Your office letter no. D-883/EEC-10/DUSIB/2022-23 dated 09.11.2023.

With reference to above referred letter, it is found by the Assistant Engineer-3 of this office that the above mentioned area does not pertain to this office, and therefore, this office is unable to issue NOC for renovation of the park.

Hence, the above referred letter is returned to you for further action.

  
**EXECUTIVE ENGINEER,**  
SWR-1, PWD (GNCTD),  
New Delhi

Copy to:-

1. The Assistant Engineer – 3, South West Road-1, PWD (GNCTD), New Delhi.
2. Guard File

**EXECUTIVE ENGINEER**

DELHI DEVELOPMENT AUTHORITY  
OFFICE OF COMMISSIONER (LANDS)  
VIKAS SADAN : INA : NEW DELHI

No.22-A(18)16/IL/ 768

Dated :12<sup>th</sup> May,2016

To

✓ The Chief Executive Officer,  
Delhi Urban Shelter Improvement Board,  
NEW DELHI.

Sub.: Permission to construct Community Toilets/Jan Suvidha Complex under Swachh Bharat Mission to make Delhi open defecation free.

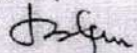
Sir,

Please refer to D.O. Letter No.12/15/2015-SBM-1 dated 11<sup>th</sup> May,2016 of Jt. Secretary & MD(SBM)/MoUD addressed to the Vice Chairman, DDA on the subject stated above.

2. I am to convey the permission granted by the competent authority in the DDA to DUSIB, GNCTD for construction of Jan Suvidha Complex on the proposed 120 sites of DDA (copy enclosed), so as to achieve the objectives of the Mission.

3. It is further stated that the ownership of the land shall remain with DDA and the structure of the Jan Suvidha Complex (JSC) shall be removed by DUSIB as and when the JJ cluster is removed/rehabilitated or whenever the land will be required by DDA for its projects. It may kindly be ensured that JSC are of semi permanent, pre-fabricated and temporary nature.

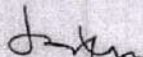
Encl. as above.

  
(J.P. Agrawal) 12/5/16

Pr.Commissioner(LD&H)

Copy to :

1. Jt.Secy. & MD(SBM) MoUD, Nirman Bhawan, New Delhi.
2. Shri Ravi Dadhich, Member (Power)DUSIB, Punervas Bhawan, IP Estate, New Delhi.
3. OSD to VC for kind information of V.C.

  
Pr.Commissioner(LD&H) 12/5/16

13223

NORTH DELHI MUNICIPAL CORPORATION  
OFFICE OF THE EXECUTIVE ENGINEER (M)-I  
ROAD NO. 34 OPP. FIRE STATION, MOTI NAGAR  
KAROL BAGH ZONE ; NEW DELHI-110015

No. D/ 1229/E(M)-I/KBZ

Dated : 25/11/19

To

The Executive Engineer, C-10  
Delhi Urban Shelter Improvement Board  
Govt. of NCT of Delhi  
Inderlok, Delhi - 110035

Sub:- NOC for execution of development works out of MLA LAD fund sanctioned by UD Department GNCTD.

Sir,

Referred, your letter vide no. D705/EEC-10/DUSIB/2019-20 dated 22.11.2019, on above cited subject vide which you sought NOC for execution of the following works :-

S. No.	Name of work	Total project cost (in lakh)	Name of executing agency	Sanction order no. and date
1	(Improvement of SC/ST Basties GNCTD) Providing and Laying CC Pavement of sewerage system in various lanes of Block B,F and A, JJR Colony Inder Puri (EB No. 15,18,0016-01,28,29,33,37,38,40,41,42) in AC-39 (Rajinder Nagar), (Project ID 000012407)	22.33	DUSIB	F.3(8)/2019-20/DSCST(Imp.)/10390-10406 dt. 08.08.2019

NOC of above said work comes under the preview of corporation and hence no NOC for this work may be provided by this office.

/

EXECUTIVE ENGINEER (M)-I  
KAROL BAGH ZONE

Copy to:-

1. D.C.(KBZ) : For kind information please.
2. S.E.(KBZ) : For kind information please.
3. Office Copy.

SAB

EXECUTIVE ENGINEER (M)-I  
KAROL BAGH ZONE

T.C

List Of JJ Basti						
Subject:- Joint visit with DJB and DUSIB officials at JJC in R.K.Puram Constituency on 27.11.2025						
S.No	Name Of JJC	JJC Code	No. Of Jhuggies As per Master List	Land Owning Agency	Fesibility Of Outfall Drainage into DJB Main Line	Remark
1	Shri Ram JJC near SPRINGDALE School Dhaula Kaun	521	550	Delhi University	Maximum outfall drainage All ready trap into DJB sewer line	Trapped in DJB sewer line by DUSIB
2	Ambedkar Basti West Block-II R.K.Puram	512	1200	L&DO	Not Fesible	There is no possibility of connecting this JJ clusters to the single point as Jhugis are located along the Nallah and there is no space to lay sewer/drainage line. Due to lower level than the existing road, it is not possible to connect the wastewater disposal to the single point or DJB main sewer line.
3	Leprosy Colony Infront of Mohan Singh Market R.K.Puram	513	64	L&DO	Not Fesible	There is no possibility of connecting this JJ clusters to the single point as Jhugis are located along the Nallah and there is no space to lay sewer/drainage line. Due to lower level than the existing road, it is not possible to connect the wastewater disposal to the single point or DJB main sewer line.

T.C AC

*[Signature]*  
27/11/2025  
EE (DUSIB)

*[Signature]*  
27/11/25  
EE DJB AE (DUSIB)

*[Signature]*  
27/11/25  
AE/DUSIB

4	Nehru Ekta Camp Sector-VII R.K.Puram	517	335	L&DO	Not Fesible	In this camp about 60% of sewer is trapped in DJB Sewer line wherever is feasible and in rest there is no possibility of connecting this JJ clusters to the single point as Jhugis are located along the Nallah and there is no space to lay sewer/drainage line. Due to lower level than the existing road, it is not possible to connect the wastewater disposal to the single point or DJB main sewer line.
5	S.P./J.P. Colony Sector 6 R.K.Puram	518	111	Flood Control Deptt./DJB	Not Fesible	There is no possibility of connecting this JJ clusters to the single point as Jhugis are located along the Nallah and there is no space to lay sewer/drainage line. Due to lower level than the existing road, it is not possible to connect the wastewater disposal to the single point or DJB main sewer line.
6	Sector-I R.K.Puram Police Post (Hanuman Camp)	522	373	Flood Control Deptt./DJB	Not Fesible	There is no possibility of connecting this JJ clusters to the single point as Jhugis are located along the Nallah and there is no space to lay sewer/drainage line. Due to lower level than the existing road, it is not possible to connect the wastewater disposal to the single point or DJB main sewer line.

*(Signature)*  
27/11/2015  
EE(DVSIIB)

*(Signature)*  
27/11/2015  
EE DJB  
AE(DVSIIB)

*(Signature)*  
28/11/2015  
AE(DVSIIB)

T.C AC

7	Nepali Camp Near Bhanwar Singh Camp Vasant Vihar	528	686	DDA	Trapped in DJB Sewer line.	In this camp about 60% of sewer is trapped in DJB Sewer line wherever is feasible and in rest there is no possibility of connecting this JJ clusters to the single point as Jhugis are located at the higher elevation and there is no space to lay sewer/drainage line.
8	Sewa Camp Behind Police Staff Quarter Vasant Vihar Depot Munirika	530	92	DDA	Not Fesible	There is no possibility of connecting this JJ clusters to the single point as Jhugis are located along the Nallah and there is no space to lay sewer/drainage line. Due to lower level than the existing road, it is not possible to connect the wastewater disposal to the single point or DJB main sewer line.
9	Shiva Camp Vasant Vihar Near Petrol Pump	531	175	DDA	Not Fesible	There is no possibility of connecting this JJ clusters to the single point as Jhugis are located along the Nallah and there is no space to lay sewer/drainage line. Due to lower level than the existing road, it is not possible to connect the wastewater disposal to the single point or DJB main sewer line.

*[Signature]*  
27/11/2015  
EE, DUSIB

*[Signature]*  
EE, DJB

*[Signature]*  
V. K. Koul  
27/11  
AE, DJB

*[Signature]*  
JE, DUSIB

JE, DJB

# ANNEXURE 13207 (COLLY)

S.No	Code	AC No	Division	Location	No. of Points Connecting to MCD Drains/PWD Drains/ I&FC Drains
1	246	28	C-01	Khazan Basti Shamshan Ghat Road Sabzi Mandi Maya Puri Site No.-1	1
2	241	28	C-01	C-76 Maya Puri	2
3	239	28	C-01	WZ B-Block along Rewari Railway Line, Maya Puri	3
4	238	28	C-01	WZ-E Block Rewari Railway Line Maya Puri	3
5	237	28	C-01	WH-58-59, Maya Puri.	2
6	234	28	C-01	Back of Commercial Center Mayapuri	1
7	247	28	C-01	G-113,116,117,120 Khazan Basti Mayapuri	2
8	248	28	C-01	C-3/13 Maya Puri.	1
9	244	28	C-01	W-228 Maya Puri Phase.II.	1
10	243	28	C-01	C-200 Maya Puri Phase II.	1
11	242	28	C-01	C-187 Maya Puri Phase.II.	1
12	249	28	C-01	C-2/11 Maya Puri Phase.II.	1
13	233	28	C-01	Plot No.A - 11 & 12 Maya Puri	2
14	236	28	C-01	B-46 Maya Puri	1
15	235	28	C-01	B-127 Maya Puri	1
16	250	28	C-01	Peeli Kothi Hari Nagar, Ghanta Ghar	4
17	245	28	C-01	W-100 Mayapuri	1
18	251	28	C-01	Prayog Vihar, near Swarg Ashram Mandir, Hari Nagar	2
19	240	28	C-01	A-34/A Maya Puri	1
20	319	29	C-01	Krishna Park Vikas Puri Indira Camp No. 4	2
21	318	29	C-01	Shanker Garden B-Block Vikas Puri	3
22	305	29	C-01	Indira Colony Chaukhandi Road Opposite Yog Mandir and Jagat Mata Kushat Ashram	2
23	321	29	C-01	Tilak Nagar Along Subhash Nagar Drain	2
24	303	29	C-01	JJ Camp Indira Camp No-II Vikas Puri	3

25	320	29	C-01	Double Story Sweeper Tenements Tilak Nagar	2
26	252	30	C-01	JJC A-562, Pankha Road Near Nalla, Uttam Nagar	2
27	260	31	C-01	Indira Camp No.6 Vikas Puri	1
28	261	31	C-01	Indira Camp No.-3 Vikas Puri	2
29	262	31	C-01	JJC Indira Camp No.5 Part-II Vikas Puri	1
30	263	31	C-01	Indira Camp No.-5 Vikas Puri	3
31	264	31	C-01	Rajiv Gandhi Camp Along Nalla Near Shamshan Bhumi Hastal	5
32	682	31	C-01	Near Shamshan Bhumi Hastal	4
33	253	33	C-01	Gali No.7 Mahavir Enclave	3
34	254	33	C-01	Opposite MCD Store Naseer Pur Road Mahavir Enclave-I	2
35	255	37	C-01	JJC Sabazi Mandi Rajiv Gandhi Camp Mangla Puri Phase.II	2
36	256	33	C-01	East Sagar Pur Nursery Nalla Par	4
37	257	33	C-01	West Sagar Pur	1
38	258	34	C-01	Pankaj Garden Goela Dairy	4
39	259	34	C-01	JJC at Goela Dairy Najafgarh	4

83

Division	No. of connecting points
C-01	83
C-02	93
C-03	32
C-04	19

C-05	53
C-06	172
C-07	154
C-08	123
C-09	241
C-10	97
C-11	46
C-12	48
<b>TOTAL</b>	<b>1161</b>

C - 02

S.No	Code	AC No	Division	Location	No. of Points Connecting to MCD Drains/PWD Drains/ I&FC Drains
1	437	27	C-02	JJ Camp F block Khyala Near O.H.Tank.	3
2	438	27	C-02	F Extension/Outside Boundary Wall of G.G.S. Hospital Khayala	2
3	439	27	C-02	Back Side of Sanatan Dhram Mandir, Shiv Mandir K-Block, Shyam Nagar	2
4	440	27	C-02	Sehkari Bhatta.	3
5	441	27	C-02	Opposite Sham Nagar Transit Camp Raghbir Nagar	4
6	442	27	C-02	E-Block Raghbir Nagar	1
7	304	27	C-02	JJ cluster near Harijan colony 12 block Tilak Nagar	1
8	101	16	C-02	Haryana power house	2
9	103	16	C-02	JJ near Dharmarth Eye Hospital )N-86 Lawrance road )	1
10	104	16	C-02	Opp C-4 lawrance road	2
11	105	16	C-02	B-46 lawrance road	1
12	107	16	C-02	B block idustrial area behind shiv mandir lawrance road	1
13	108	16	C-02	near MCD Delhi jal board office kanhiya Nagar	1
14	363	16	C-02	HCL Factory Shakurpur	1
15	365	16	C-02	sant ravi dass camp behind L block shakurpur	1

16	372	16	C-02	Near kohat enclave pitam pura	1
17	744	16	C-02	E block Jhuggies camp behind samart cinema shakurpur	1
18	35	25	C-02	B-58 Rama Raod	3
19	36	25	C-02	5/35 Industrial Area Kirti Nagar	2
20	37	25	C-02	8/35 Industrial Area Kirti Nagar	1
21	38	25	C-02	Hanuman Mandir Near railway Station Kirti Nagar	1
22	39	25	C-02	Dr. Ambedkar Camp, 52,53 Furniture Block, Kirti Nagar	2
23	40	25	C-02	Dr. Ambedkar Camp, Plot No. 39-10/67, Industrial Area Kirti Nagar	1
24	41	25	C-02	Dr. Ambedkar Camp, Plot No. 39, Industrial Area Kirti Nagar	1
25	42	25	C-02	Kamla Nehru Camp lakkar Mandi Kirti Nagar	2
26	43	25	C-02	Behind Fire Station Kirti Nagar	2
27	44	25	C-02	Chunna Bhatti Lakkar Mandi Kirti Nagar	2

28	45	25	C-02	Chunna Bhatti (Harijan Basti) Lakkar Mandi Kirti Nagar	2
29	46	25	C-02	Sanjay Camp, Chunna Bhatti Kirti Nagar	2
30	47	25	C-02	A-198 Railway Line Indira Gandhi Camp Kirti Nagar	2
31	48	25	C-02	JJ Jawahar Camp A-2 Block W.H.S. Kirti Nagar	6
32	49	25	C-02	A-2, W.H.S. Kirti Nagar	2
33	50	25	C-02	Reshma Camp, Ex-Nehru Camp near WHS-2 Kirti Nagar	3
34	51	25	C-02	Front side of Block 4 and 8 B Between Ramesh Nagar	1
35	53	25	C-02	B-Block Double Storey Quarters Ramesh Nagar	1
36	54	25	C-02	Silai Kendra Ramesh Nagar	1
37	55	25	C-02	DI Block Mansarovar Garden	1
38	56	25	C-02	Indira Gandhi Camp Mayapuri Chowck Block-C Mansarovar Garden	3
39	57	25	C-02	Kailash Park Basai Dara Pur Moti Nagar	1

40	58	25	C-02	Natraj Cinema Back of Nalla Sudamapuri Moti Nagar	2
41	59	25	C-02	Block A & B Sudershan Park Nalla Moti Nagar	2
42	60	25	C-02	Block -F Neal Nalla Sudeshkar Park Moti Nagar	1
43	61	25	C-02	Road No.-7 Leather Factory East Punjabi Bagh NG Drain	1
44	62	25	C-02	Ram Chander Park F-Block Moti Nagar	1
45	63	25	C-02	Amar Park Zakhira (near Zakhira Chowk)	3
46	64	25	C-02	JJ Camp Rakhi Market Zakhira	2
47	65	25	C-02	Chara Mandi Jhakira Flyover	2
48	66	25	C-02	Near Haryana Dharamshala on Najafgarh Drain G-Block, Karampura	1
49	67	25	C-02	JJC Garib Basti	2
50	68	25	C-02	Shiv Basti Behind Gold Sopt Factory Near Railway Station Patel Nagar	4
51	497	25	C-02	Amar Park Infront of HIL Factory Gate, Petrol Pump, Zakhira	2

S. NO	DIVISION	JJC CODE	AC No.	LOCATION OF JJC	No. of Points Connecting to MCD Drains/PWD Drains/ I&FC Drains
1	C03	455	12	Y-Block Mangol Puri	1
2	C03	456	12	F-Block Mangolpuri	1
3	C03	457	12	G-Block Mangol Puri	1
4	C03	458	12	D-4 Block Mangol Puri	1
5	C03	459	12	X-Block Mangol Puri	1
6	C03	460	12	K-Block Mangol Puri	1
7	C03	461	12	L-Block Mangol Puri	1
8	C03	462	12	Q-Block, Mangol Puri	1
9	C03	469	12	C-Block Near Tanga Stand Mangol Puri	1
10	C03	463	12	JJC Indira Camp Jaipur Golden Hospital Sec-3 Rohini	1
11	C03	473	10	Y-Block Dhobi Ghat Mangol Puri	1
12	C03	443	10	HGI Labour Colony Sultanpuri	2
13	C03	444	10	Opposite F-7 Sultanpuri	1
14	C03	445	10	F-7 Sultanpuri	1
15	C03	446	10	E-6 Block Sultanpuri	1
16	C03	447	10	D-1 Machhi Chowck Sultanpuri	2
17	C03	448	10	D-4 Block Sultanpuri	1
18	C03	449	10	C-Block, Near Main Bus Stand Sultanpuri.	0
19	C03	450	10	C-10 Sultanpuri (Potters Huts)	1
20	C03	451	10	P-1 Block Sultanpuri	2
21	C03	452	10	C-7 Block Sultanpuri	1

22	C03	453	10	A-2 Block, Sultanpuri.	1
23	C03	454	10	B-1 Mangal Bazar Sultanpuri	0
24	C03	472	10	C-2 Block Sultan Puri	1
25	C03	464	11	C-3 Udog Nagar Near Pira Garhi Fly Over.	1
26	C03	465	11	Udyog Nagar Water Tank No.-2 Jwalapuri	2
27	C03	466	11	Bheem Nagar behind Nangloi Bus Depot	2
28	C03	467	11	Hans Raj Mulk Raj Bhatta Jwalapuri	1
29	C03	470	11	Leprosy Camp Near C-3 Udyog Nagar.	1
30	C03	266	11	Sultan Puri Road Near Railway Crossing at Block-Y Phase-I Nangloi Besides Suraj Mal Stadium	0

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S.N	Code	AC No.	AC Name	Div	Location	No of points in JJC where drains are connected to Main Drain
46	79	38	Delhi cantt	C-04	Barar Squara Railway Station	1
47	80	38	Delhi cantt	C-04	CB Area Naraina	1
48	81	38	Delhi cantt	C-04	Dhobi Ghat Kirbi Place	3
49	82	38	Delhi cantt	C-04	Village Jherea Delhi Cantt.	1
50	83	38	Delhi cantt	C-04	Kandhar Line Delhi Cantt.	1
51	84	38	Delhi cantt	C-04	Behind Genral Hospital Cantt. Sadar Bazar.	1
52	85	38	Delhi cantt	C-04	Sadar Cantt.	2

53	478	38	Delhi cantt	C-04	Sanjay Camp Part- I, Railway Camp Colony, Chankya Puri	2
54	479	38	Delhi cantt	C-04	Sanjay Camp Part- II, Railway Camp Colony, Chankya Puri Iraq Embassy Side	2
55	650	38	Delhi cantt	C-04	Shanker Camp Behind C-II Flats, Moti Bagh Near Vidhan Chand Vidyalaya.	2

56	651	38	Delhi cantt	C-04	JJ Cluster Harijan Basti, Anant Ram Dairy, Sector XIII, R.K. Puram	3
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S.No	Code	AC No	Division	Location	No. of Points Connecting to MCD Drains/PWD Drains/I&FC Drains
1	5	41	C-05	Anna Nagar Sanjay Colony Vikas Kutter near Tilak Bridge I.T.O, New Delhi	3
2	6	41	C-05	Balmiki Basti Kabristan behind Express Building	0
3	8	41	C-05	Gandhi Sahitya Samiti Stadium	0
4	10	41	C-05	JJ Cluster Janta Camp Railway Nursery behind Pragati Maidan	0
5	11	41	C-05	Nagla Bharon Road Hafiz Nagar	0
6	13	41	C-05	T-Huts Behind MCD School Village Sarai Kale Khan	
7	16	41	C-05	Indira Gandhi Camp No-3 near Railway Line Hari Nagar Ashram	0
8	17	41	C-05	Near B-Block Double Story Quaters Jangpura	0
9	388	41	C-05	Indira Gandhi Camp No.2 Jeewan Nagar near Police Post Hari Nagar	0
10	389	41	C-05	Indira Gandhi Camp No.1 Siddarth Basti Hari Nagar Ashram	0
11	390	41	C-05	Garhi Mohalla Summon Bazar, Bhogal	0
12	391	41	C-05	Behind PGDAV College Nehru Nagar Block-8 & Adivasi Camp	0

C - 05

13	392	41	C-05	Partap Camp Behind Gurudwara Nehru Nagar.	0
14	393	41	C-05	Block.8 Nehru Nagar	0
15	394	41	C-05	Indira Camp MCD School Block-10 Nehru Nagar	0
16	396	41	C-05	Vijay Camp Housing Factory Jal Vihar Lajpat Nagar.	0
17	397	41	C-05	Madrasi Basti Near Railway Line Jal Vihar	1
18	655	41	C-05	Jal Vihar Railway Line Shiv Mandir Marg Lajpat Nagar	0
19	398	42	C-05	Sai Baba Camp Adjoining Bal Bharti School,Lodhi Road (Institutional Area Lodhi Road)	
20	399	42	C-05	Harijan Camp Meher Chand Market Lodhi Road	3
21	420	42	C-05	Back of Police Colony Andrews Ganj Part-I	0
22	683	42	C-05	JJC Jhuggie No.4 MCD Store Pant Nagar	1
23	685	42	C-05	Back of Police Colony Andrews Ganj Part-II	3
24	686	42	C-05	JJC Prem Nagar Barapullah Road	0
25	687	42	C-05	JJC Rajiv Camp Siri Fort Road Sadiq Nagar	0
26	693	42	C-05	JJC Tea Huts Near MCD Nursery Amar Colony Lajpat Nagar	2

27	486	42	C-05	Indira Gandhi Camp behind new Khanna Market, Lodhi Road	2
28	421	43	C-05	Jagdamba Camp Khirki Gaun Near Satpula Nalla.	0
29	425	43	C-05	Balmiki Camp Creamation Ground Begum Pur	0
30	426	43	C-05	Indira Camp Begum Pur	0
31	427	43	C-05	Balmiki Camp Navjeevan Vihar Malviya Nagar	0
32	511	44	C-05	Azad Basti Mohomed Pur	0
33	512	44	C-05	Ambedkar Basti West Block-II R.K.Puram	3
34	513	44	C-05	Leprosy Colony Infront of Mohan Singh Market R.K.Puram	2
35	514	44	C-05	Sardar Patel Ekta Camp (Ekta Vihar)	2
36	515	44	C-05	Sonia Gandhi Camp Sector 7 R.K.Puram	0
37	516	44	C-05	Lal Bahadur Shastri Camp Sector-7, R.K.Puram	0
38	517	44	C-05	Nehru Ekta Camp Sector-VII R.K.Puram	2
39	518	44	C-05	S.P./J.P. Colony Sector 6 R.K.Puram	2
40	519	44	C-05	Malai Mandir Sector VII R.K.Puram.	0
41	520	44	C-05	Shastri Market Moti Bagh (South)	0
42	521	44	C-05	Shri Ram JJC near SPRINGDALE School Dhaula Kaun	0

43	522	44	C-05	Sector-I R.K.Puram Police Post (Hanuman Camp)	3
44	523	44	C-05	Kanak Durga Camp R.K.Puram Sector XII	1
45	524	44	C-05	Behind Sangam Cinema Sector IX/Sabzi Market R.K.Puram	0
46	525	44	C-05	Ravi Dass Camp Sector-3 R.K.Puram	2
47	526	44	C-05	Police Chowki Sector IV R.K.Puram Parvatiya Camp	3
48	527	44	C-05	Sector III/JJ Mahiwal Saraswati Camp R.K. Puram	2
49	528	44	C-05	Nepali Camp Near Bhanwar Singh Camp Vasant Vihar	0
50	529	44	C-05	Bhanwar Singh Camp Behind Janta Flat Block-D Vasant Vihar Phase-I	0
51	530	44	C-05	Sewa Camp Behind Police Staff Quarter Vasant Vihar Depot Munirika	2
52	531	44	C-05	Shiva Camp Vasant Vihar Near Petrol Pump	2
53	532	44	C-05	Coolie Camp Vasant Vihar	2
54	533	44	C-05	Adarsh Colony Mohammed Pur	0
55	534	44	C-05	Kumhar Basti Mohomed Pur	0
56	414	54	C-05	Indira Camp Park 2 Okhla (Taimur Nagar)	2
57	415	54	C-05	Indira Camp Pahari No.-2 Taimur Nagar	2

58	416	54	C-05	North of Jamia College Mehboob Nagar P/Ground Okhla	0
59	417	54	C-05	In the North of Okhla Village Khizarbaba Camp Okhla New Delhi	0
60	418	54	C-05	Abul Fazal Enclave Okhla Village Across Canal (Pucca Structure)	0
61	428	54	C-05	New Priyanka Camp near Sarita Vihar	3
62	487	54	C-05	Rajasthni Camp Near Janta Quarter, Sarita Vihar	2
63	654	54	C-05	Subhash Camp, Ali Gaon, Near Old Iron Bridge.	1
64	684	54	C-05	Noor Nagar Okhla Village (Pucca Structure)	0
					53

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S.No	Code	AC No	Division	Location	No. of Points Connecting to MCD Drains/PWD Drains/I&FC Drains
1	373	46	C06	Junapur Bhim Basti	2
2	375	46	C06	Mandi Pahadi (Shambhav Camp)	1
3	374	46	C06	Mandi Village Bapu Camp	1
4	377	46	C06	Mandi Village (Shanti Camp)	3
5	376	46	C06	Mandi Village (Biru Camp)	2
6	380	46	C06	Suharpuri Satbari Mehrauli	1
7	383	46	C06	Dr. Ambedker Colony Andheria More Mehrauli	2
8	382	46	C06	Sanjay Colony- Mehrauli Bhati Mines	4
9	381	46	C06	Kharak Riwara Satwari Mehrauli	2
10	384	46	C06	Chattar Pur Pahari Mehrauli	1
11	379	46	C06	Dr. Ambedkar Colony Satwari Mehrauli	2
12	681	47	C06	Janta Jeewan Camp Tigri Part-II	3
13	540	47	C06	Subash Camp Block.4,5,6,7 Near Police Station Dakshin Puri Extension	2
14	539	47	C06	Mini Subash Camp Near Police Station Dakshin Puri Extension	2
15	537	47	C06	Sanjay Camp Behin Vayusena Bad Dakshin Puri Extension	2
16	538	47	C06	JJC Sheheed Camp Block.16 Behind Vayusena Bad Dakshin Puri Extension	2
17	535	47	C06	Janta Jeewan Camp Opposite Vayusena Bad Tigri Part-I	4
18	536	48	C06	Harijan Camp Khanpur & Banjara Camp Opposite PNB Khanpur	2
19	541	48	C06	JJC Near Virat Cinema, C-Block Dakshin Puri	1
20	97	49	C06	JJC Sangam Vihar (Shiv Mandir)	
21	96	49	C06	Narden Jhuggi S.P.Builder Crusher, M.B.Road	2

22	98	49	C06	Gandhi Camp west Tughalakabad	1
23	387	50	C06	Karotia Camp Kalkaji	2
24	419	50	C06	Chander Arya Vidya Mandir	1
25	422	50	C06	Swami Nagar Near Water Tank Outer Ring Road	1
26	423	50	C06	Lal Gumbad behind Sadhana Enclave Malviya Nagar	0
27	424	50	C06	Sh.Ram Bhan Dass Malviya Nagar Corner Mkt.	0
28	656	50	C06	Jagdamba Camp Near SFS Sheikh Sarai	1
29	402	51	C06	Indira Gandhi Camp, T Market, Srinivaspuri	1
30	401	51	C06	Indira Gandhi Camp, Srinivaspuri	1
31	400	51	C06	Karpuri Thakur Jan Jeewan Camp, Srinivaspuri	1
32	405	51	C06	Gandhi Camp behind F/V Market, Okhla, Railway Station	2
33	403	51	C06	Gandhi Camp behind Okhla DTC Depot-I	2
34	407	51	C06	Indira Camp Srinivaspuri Gurudwara	1
35	406	51	C06	Dayal Singh Colony near West Front Okhla	2
36	411	51	C06	Bal Mukand Khand, Kalkaji	1
37	410	51	C06	Manav Kalyan Camp Giri Nagar, Kalkaji	1
38	413	51	C06	Sarvodya Camp near MCD School Kalkaji	2
39	412	51	C06	Sudhar Camp Kalkaji	1
40	386	51	C06	Nehru Camp & Nav Jeevan Camp, Kalkaji	4
41	408	51	C06	Priyanka Camp, Mathura Road Opp. Sukhdev Vihar Depot	1
42	409	51	C06	Indira Camp, Mathura Road Opp. Sukhdev Vihar Depot	2

43	653	51	C06	Priya Camp, Mathura Road Opp. Sukhdev Vihar Depot	1
44	91	52	C06	Sonia Gandhi Camp Pul Prahlad Pur Railway Line Tuglka Bad Ph-I	1
45	95	52	C06	Khatta Camp Gosain Crusher M.B.Road Lal Kuan (Prem Nagar)	1
46	93	52	C06	Northen Jhuggie Cluster M.B.Road Behind Petrol Pump Lal Kuan	0
47	94	52	C06	Shiv Camp Lal Kuan Badarpur Chungi No.2 & 3, M.B.Road	1
48	92	52	C06	Ram Pyari Camp Near Nangia Park Lal Kuan	1
49	88	52	C06	Indira Camp Alimore Mathura Road Mohan Co-Operative	1
50	165	52	C06	Janta Jiwan Camp Near Over Head Tank Okhla Industrial Area Phase.II.	1
51	288	52	C06	Indira Kalyan Vihar Okhla Industrial Area Phase.I, Site I	4
52	290	52	C06	Indira Kalyan Vihar Okhla Industrial Area Phase.I, Site II	2
53	167	52	C06	Janta Jeevan Rajeev Camp in Plot No B-7/3, B-8/1 To 8/3 and B-9/1, 4/3, B3/3 & 4/1 and Back Lane of Plot No. B-4/3 To 7/3 Okhla Indusustrial Area Phase-II	2
54	173	52	C06	Janta Jeevan Rajeev Camp in Back Lane & Plot No B-1/1 Okhla Industrial Area Phase-II	1
55	657	52	C06	Mazdoor Kalyan Camp Plot No. A-7,8,12 & Back Lane of A-9 to A-17 Okhla Industrial Area Phase.I	1
56	284	52	C06	Mazdoor Kalyan Camp in Back Lane of Plot No. B-317 To B-319 and B-254 To B-250 Okhla Industrial Area Phase-I	1

57	658	52	C06	New Sanjay Camp In plot No- 75-77 Mohan Export at Okhla Phase.I	1
58	659	52	C06	New Sanjay Camp Opposite Plot No. B-47 & B-48 Along Railway Boundary Wall Okhla Industrial Area Phase-I	1
59	660	52	C06	New Sanjay Camp Opposite Plot No. A-27 & Back Lane of A-7 To A-35 Okhla Industrial Area Phase-I	1
60	661	52	C06	New Sanjay Camp Opposite Plot No. B-90 - B-93 , B-94, B-102 & Back Lane of B-90 To B-102 Okhla Industrial Area Phase-I	1
61	164	52	C06	Majdoor Kalyan Camp in Plot No.W-1 to W-5 and Back Lane Okhla Industrial Area Phase II	2
62	672	52	C06	Yog Shala Camp in Park Near ESS Opposite D-159 Okhla Industrial Area Phase-I	1
63	168	52	C06	New Sanjay Camp at E 33, Okhla Industrial Area Phase.II	2
64	186	52	C06	New Sanjay Camp at Road Berm Inside Lane of E -34, Okhla Industrial Area Phase.II	1
65	166	52	C06	Janta Jeewan Camp E-Block (E-44,45)	1
66	182	52	C06	Janta Jeewan Camp in Back Lane of E- 46/1 To E-46/14 Okhla Industrial Area Phase-II	1
67	183	52	C06	Janta Jeewan Camp in Back Lane of E- 41/6 To E-43/7 Okhla Industrial Area Phase-II	2
68	89	52	C06	Grah Kalyan Samiti Railway Colony, TuglakaBad ( V.P.Singh Camp)	2
69	287	52	C06	Bengali Camp Okhla Phase.I	1

70	160	52	C06	Manav Kalyan Plot No. 23 & 17 Okhla Industrial Area Phase.II	2
71	159	52	C06	Manav Kalyan Camp Z-Block in Back of Plot No.47 To 49 Okhla Industrial Area Phase.II	1
72	666	52	C06	Majdoor Camp B Block Plot No.B-122 & Back Lane of B-118 to B-123 Okhla Industrial Area Phase-I	1
73	662	52	C06	Majdoor Camp Block. B in Plot No. B-130 & 131 & Its Back Lane Okhla Industrial Area Phase-I	1
74	667	52	C06	Majdoor Camp on Back Lane on Road Berm Along Central Ware Housing & Steel Authority of India Okhla Industrial Area Phase-I	1
75	663	52	C06	Majdoor Camp on Back Lane of C1 To C10 Okhla Industrial Area Phase-I	1
76	664	52	C06	Majdoor Camp on Back Lane of C24 To C30 Okhla Industrial Area Phase-I	1
77	665	52	C06	Majdoor Camp Plot No.B-145, B-147, B-150 & Its Back Lane of B-143 To B-150 Okhla Industrial Area Phase-I	1
78	177	52	C06	At Janta Jeewan Camp Near Chawla Hotel in Plot C-38 Okhla Industrial Area Phase-II	1
79	674	52	C06	At Janta Jeewan Camp Okhla Phase-II Between Plot C-52 & C-53 Okhla Industrial Area Phase-II	1
80	675	52	C06	Sanjay Colony Block.C-62/1, Okhla Industrial Area Phase II	1
81	676	52	C06	Sanjay Colony Near C-63/2 & Its Back Lane, Okhla Phase II	1
82	161	52	C06	Sanjay Colony C-56/3, 60/2, 60/3, 61/1, 61/2 & Its Back Lane, Okhla Phase II	1

83	291	52	C06	Gola Kuan Near Okhla Industrial Area Phase-I, Tehkhand	2
84	157	52	C06	S-39 Sanjay Colony, Okhla Industrial Area Phase-II	1
85	286	52	C06	Amar Jyoti Camp Okhla Phase-I	1
86	289	52	C06	Indira Kalyan Vihar in Back Lane of Plot No. B-230 to B-235 Okhla Industrial Area Phase-I	1
87	292	52	C06	New Sanjay Camp Okhla Industrial Area Phase-I Near KTI Factory (Plot No. B-220)	2
88	156	52	C06	G-Block Harikesh Nagar Okhla Industrial Area Phase-II	2
89	179	52	C06	Janta Jeewan Camp Plot No. D-1/4 Okhla Industrial Area Phase-II	1
90	181	52	C06	Janta Jeewan Between Park and Plot No. F-17/5& 21/5 Near Mata Ka Mandir Okhla Industrial Area Phase-II	1
91	180	52	C06	Janta Jeewan Between Park and Plot No. D-11/1, 11/2 ,11/4& Back Lane of D-11/4 To D-8/1 Okhla Industrial Area Phase-II	1
92	293	52	C06	Mazdoor Camp in Plot No. B-295 & Back Lane of B-292 to B-301 Okhla Industrial Area Phase-I.	1
93	285	52	C06	Ambedkar Camp Okhla Phase-I	1
94	87	52	C06	Dora Tabu Camp Near Tuglakabad Railway Station in Mohan Co-Operative	1
95	188	52	C06	Sanjay Colony Okhla Industrail Area Phase-II	3
96	678	52	C06	Sanjay Colony Plot No. A-106 Okhla Industrial Area Phase-II	0
97	679	52	C06	Sanjay Colony Plot No. A-108 Okhla Industrial Area Phase-II	0

98	677	52	C06	Sanjay Colony Plot No. A-112 & 113 Okhla Industrial Area Phase-II	0
99	480	52	C06	Sanjay Colony Plot No. A-128 Okhla Industrial Area Phase-II	0
100	162	52	C06	JJC in Plot No. X-26 and Back Lane of X-26 to X-37 Okhla Industrial Area Phase-II	0
101	176	52	C06	Janta Jeewan Camp in Plot No. C-43 on 80 Feet Road Okhla Industrial Area Phase-II	1
102	175	52	C06	Janta Jeewan Camp in Plot No. C-43 on 30 Feet Road Okhla Industrial Area Phase-II	1
103	163	52	C06	Janta Jeewan Camp in Plot No. B-22/2 & 22/3 Okhla Industrial Area Phase-II	1
104	174	52	C06	Janta Jeewan Camp in Plot No. B-21/2 Okhla Industrial Area Phase-II	1
105	178	52	C06	Janta Jeewan Camp Along Drain Opposite DSISDC Shed Z-Block Okhla Industrial Area Phase-II	1
106	294	52	C06	Back Lane of 151 to 159 Okhla Industrial Area Phase-I	1
107	170	52	C06	Jeewan Jyoti Rajeev Camp in F Block Near Maruti Service Master Opposite E-40 Okhla Industrial Area Phase-II	2
108	171	52	C06	Janta Jeewan Rajeev Camp F-30/5 Near ESS Okhla Industrial Area Phase-II	1
109	169	52	C06	Janta Jeewan Rajeev Camp in Back Lane of F 27/1 To F 30/2 Okhla Industrial Area Phase-II	1
110	172	52	C06	Janta Jeewan Camp Rajeev Camp in Plot No. D-6/2 and Back Lane of D-6/2 To D-7/3 Okhla Phase-II	1
111	86	52	C06	Shanshi Camp Mathura Road Badarpur	2

112	187	52	C06	Sanjay Colony in Plot No.C 54/4 & Back Lane 54/1 to 54/4 Okhla Industrial Area Phase-II	1
113	158	52	C06	Sanjay Colony Y Block at No.Y-5 to Y-8 and Back Lane of Y-1 to Y-12 and ESS Okhla Industrial Area Phase-II	2
114	90	52	C06	Nandi Vatika Railway Colony Tuglakabad	1
115	185	52	C06	Janta Jeewan Camp in Back Lane of T-9 To T-16 Okhla Industrial Area Phase-II	0
116	184	52	C06	Janta Jeewan Camp in Side Lane & Its Back Lane of F-21/1 & Park Okhla Industrial Area Phase-III	1
117	669	52	C06	Yog Shala Camp in Back Lane of D-153 to D-157 Okhla Industrial Area Phase-I	1
118	668	52	C06	Yog Shala Camp in Back Lane of D-120 to D-126 Okhla Industrial Area Phase-I	1
119	670	52	C06	Yog Shala Camp in Park Opposite D-42 Okhla Industrial Area Phase-I	1
120	671	52	C06	Yog Shala Camp in Back Lane of D-56 to D-60 Okhla Industrial Area Phase-I	1
121	673	52	C06	Yog Shala Camp in Plot No. D-88/6 Okhla Industrial Area Phase-I	1
122	697	52	C06	Sanjay colony S-Block near DJB Booster pumping station . Okhla Ind. Area Ph-II	2
123	695	52	C06	Loharbasti T-point near red light Lal kuan MB Road Badarpur	0
124	694	52	C06	Rodi Bajri Camp Badarpur	1
125	598	52	C06	In the Back lane of X-38 to X-51 Okhla Ind. Area Ph-II	0
126	91	52	C06	Sonia Gandhi Camp Pul Prahlad Pur Railway Line Tuglka Bad Ph-II	1
127	574	53	C06	Bilas Pur Camp Molar Bandh NTPC	2
128	573	53	C06	Parasad Nagar, Meethapur	2

129	576	53	C06	BIW JJ Camp B.T. Badarpur	2
130	575	53	C06	Subash Camp Near NTPC Badarpur	2
131	577	53	C06	Tajpur Pahari Badarpur	1

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S.NO	Div.	AC no.	CODE	NAME OF JJ CLUSTER	No. of Points connecting to MCD Drains/PWD Drains/ I &FC Drains
1	C-07	3	211	Nand Lal Camp Near Gopalpur Village (Part-I)	3
2	C-07	3	212	Nand Lal Camp Near Gopalpur Village (Part-II)	2
3	C-07	3	215	Outram Line Infront of Gurudwara Kingsway Camp	7
4	C-07	3	510	Near Petrol Pump Opposite HANS RAJ College Malka Ganj	1
5	C-07	3	213	JJC Mukherji Nagar Dairy Munshi Ram Kingsway Camp	3
6	C-07	3	216	Patel Chest near Dhaka Village Adjacent to Gandhi Ashram	2
7	C-07	3	509	Nehru Basti Kalai Basti (Seeta Saran Colony.)	2
8	C-07	3	204	Sanjay Basti Timarpur	4
9	C-07	3	205	Shayam Basti Timarpur	2
10	C-07	3	206	Indira Basti near Thana Timar Pur	3
11	C-07	3	207	Dairy No.3 Lucknow Road Timar Pur	3
12	C-07	3	208	Patra Char Vidyalaya	3

13	C-07	3	209	Dr.Ambedker Nagar Near Wazirabad Timarpur.	2
14	C-07	3	210	T Huts Wazirpur Shiv Mandir	3
15	C-07	3	214	Sethi Camp Indira Vikas Colony Opposite Sant Nirankari Senior Secondary School Nirankari	8
16	C-07	3	217	Mallik Pur Kingsway Camp	3
17	C-07	18	114	Ashram Wala Bagh	1
18	C-07	18	226	Chowki No.-4 Railway X GTK Road Azadpur	2
19	C-07	18	229	Jhuggies Lal Bagh Azadpur Behind A.T. Mill.	2
20	C-07	18	230	Mauji Wala Bagh (GTK Road Azadpur)	5
21	C-07	18	691	JJC Near Ramlila Maidan, Azadpur	2
22	C-07	18	110	Ganda Nalla Gulabi Bagh	3
23	C-07	18	227	Lal Bagh Near Mosque GT Karnal Road Near Vijay Cinema	2
24	C-07	18	232	Lal Bagh GT Karnal Road	4
25	C-07	18	228	Kaushalpuri near A-Block Railway Line	3
26	C-07	18	223	Khilona Wala Bagh	3

27	C-07	18	231	Lal Bagh Park near Laxmi Narayan Mandir	6
28	C-07	18	224	Hanuman Mandir Model Town	2
29	C-07	18	225	Mubarak Bagh P.S. Model Town	2
30	C-07	18	112	Near Roshan Ara Club	2
31	C-07	18	222	Cigarette Wala Bagh Prembari Road	2
32	C-07	18	221	Om Nagar Dhobi Ghat Sangam Park Mahavir Modern School R.P. Bagh	3
33	C-07	18	219	Kishor Nagar near R.P.Bagh	3
34	C-07	18	220	Kabir Nagar near R.P. Bagh	3
35	C-07	18	218	Camp near Gur ki Mandi Rajpura Village	2
36	C-07	18	109	By The Side of Railway Line Shakti Nagar Godown	1
37	C-07	18	111	Near FCI Godown near Under Bridge Shakti Nagar	2
38	C-07	18	113	Near ESI Dispansary 15/4 Shakti Nagar	2
39	C-07	18	692	JJC Block -38 Shakti Nagar	1
40	C-07	20	26	Behind Petrol Pump Bulward Road Depot No.23	2

41	C-07	20	27	Bharon Ki Bagchhi Bulward Road	1
42	C-07	20	34	Madarsa Road Kashmiri Gate	2
43	C-07	20	29	DRP Line Pilli Kothi Lahori Gate	2
44	C-07	20	30	Pulmithai Ke Kinare Lahori Gate	2
45	C-07	20	19	Majnu Ka Tila New Block, Aruna Colony.	3
46	C-07	20	20	J-Block Majnu Ka Tila, Aruna Colony.	2
47	C-07	20	21	Old Chnadrawal Civil Lines Majnu Ka Tila	3
48	C-07	20	22	Tibti Camp Majnu Ka Tila	2
49	C-07	20	25	Madrasi Basti Mori Gate	2
50	C-07	20	28	Railway Colony Pul Mithai Mori Gate	1
51	C-07	20	31	Duffrin Bridge Mori Gate	1
52	C-07	20	24	Press Area Behind Old Secreteriat	1
53	C-07	20	33	Old Gas Factory Near Red Fort	2
54	C-07	20	23	Fauji Jat Dharamshala Yamuna Bazar	1
55	C-07	21	18	Mahavat Khan Road Dhobi Ghat No 28.	2
56	C-07	21	2	64 Khamba Dhobi Gaht No.26, J.N.Marg	2

57	C-07	21	1	LNJP Hospital Ranjeet Road	3
58	C-07	21	3	Meer Dard Road	2
59	C-07	21	9	East of Chausath Khamba Meer Dard Road	2
60	C-07	21	14	Dhobi Ghat No.27 Near Moulana Azad Medical College Meer Dard Road	1
61	C-07	21	7	Dhobi Ghat ,9,11,12 Press Road	3
62	C-07	21	4	Shakoor Ki Dandi (Basti Khawza Meer)	3

## C - 08

S.No	Code	AC No	Division	Location	No. of Points Connecting to MCD Drains/PWD Drains/ I&FC Drains
1	646	68	C-08	Block-C Sanjay Camp Gokal Puri-I	2
2	637	63	C-08	Gram Khera Mansarover Park	4
3	625	62	C-08	Behind Krishna Market Jhilmil Colony	8
4	626	62	C-08	Block-B Jhilmil Colony (Balmiki Basti)	1
5	644	64	C-08	Railway Quarters Colony Mandoli Road Delhi	2
6	641	63	C-08	E-2 Block Nand Nagri	2
7	643	64	C-08	C-Block, Nand Nagri	2
8	645	64	C-08	Block-D 1&2 Nand Nagari	2
9	596	65	C-08	CPJ-Block New Seelam Pur	2
10	597	65	C-08	Along With Pushta EIJ Block, New Seelam Pur	3
11	599	65	C-08	Block-D, Seelampur	2
12	600	65	C-08	Block C-1 Imbira Pushta New Seelm Pur Market.	2
13	601	61	C-08	Block-G Gurdawra Park New Seelampur	2
14	612	63	C-08	E-Block Seema Puri	3
15	613	63	C-08	D-Block New Seema Puri (Part-I)	1
16	609	62	C-08	Old Seema Puri near Creamation Ground & Sun Light Colony	3
17	639	63	C-08	Block.G-3,G-5 Sunder Nagri	4
18	603	61	C-08	Along Railway Lanes Kailash Lanes Gali No.-17	2
19	602	61	C-08	Chander Puri Railway Lines Old Seelam Pur	2
20	604	61	C-08	Ajit Nagar Old Seelampur	2
21	622	64	C-08	Ram Nagar Lal Bagh, Khand-B Railway Phatak, Shahdara	3

22	623	64	C-08	Lal Bagh Shriram Nagar, A-Block G.T Road Shahdara	2
23	594	67	C-08	Janta Mazdoor Camp Zafrabad Part-I	2
24	595	67	C-08	Janta Mazdoor Camp Zafrabad Part-II	2
25	598	65	C-08	Block.3/4K Brahampuri Road New Seelampur	3
26	605	61	C-08	Pusthta Buland Masjid	2
27	606	61	C-08	Block-C Shashtri Park, New Seelampur	1
28	607	61	C-08	Syamli Chirga, Near Police Check Post, Bihari Building Yaumna Bridge	1
29	608	61	C-08	Taj Colony G.T. Road Railway Line New Seelam Pur	1
30	610	62	C-08	Pushta between Old Seemapuri, DIF Dilshad Garden (Indira Nehru Camp Part-I)	2
31	611	62	C-08	Pushta Between Old Seemapuri, DLF Dilshad Garden (Indira Nehru Camp Part-II)	5
32	614	63	C-08	D-Block, New Seema Puri Part-II	2
33	615	63	C-08	Sarhad Puri Road No.64 (Near Shanti Samiti ) Opposite New Seema Puri Part-II	2
34	616	63	C-08	Sarhad Puri Road No.64 Near Shanti Simiti Opposite New Seema Puri Part-I	2
35	617	63	C-08	New Janta Quaters New Seemapuri (Shanti Samiti)	2
36	618	63	C-08	Road No.64 Tahir Pur (Leprosy Camp)	2
37	619	63	C-08	Opposite OSPD-Block, New Seema Puri	2

38	620	63	C-08	Jain Mandir Block-B-1/35 Dilshad Garden	3
39	621	63	C-08	Block-F New Seema Puri	2
40	624	62	C-08	Aradhik Nagar, Dehi U.P. Border G.T. Road Shahdara	3
41	627	62	C-08	A&B-Block Jhilmil Industrial Area Raj Nagar Sonia Colony (Sonia Camp)	2
42	628	62	C-08	A&B-Block Jhilmil Industrial Area Raj Nagar Sonia Colony (Rajiv Camp)	2
43	629	62	C-08	A&B-Block Jhilmil Industrial Area Raj Nagar Sonia Colony (Dr. Ambedekar Camp)	3
44	630	62	C-08	Deepak Colony Dilshad Garden Behind D.D.A. Office	2
45	631	62	C-08	H-Block Kalender Colony, Dilshad Garden Part-I	1
46	632	62	C-08	H-Block Kalender Colony, Dilshad Garden Part-II	3
47	633	62	C-08	Dilshad Vihar Julfi Bengal Dilshad Garden Shahdara	2
48	634	62	C-08	Dr. Rajinder Parsad Colony at Dilshad Garden	2
49	635	62	C-08	Dilshad Garden E-120 Near Gurudwara	1
50	636	62	C-08	E-39, Jhugiee Colony Dilshad Garden	1
51	638	63	C-08	Tahir Pur Road No.64	1
52	640	63	C-08	F2 Block Sunder Nagari	3
53	642	63	C-08	F1 Block, Sunder Nagari	2
54	705	62	C-08	MCD Land-Friends Colony Gate No. 1	1
55	704	62	C-08	MCD Road side Lane-Goal Chakkar Seemapuri (Gadaria Luhar)	1
56	706	62	C-08	PWD Land-B-Pocket, Opposite Chetak Complex	1

C - 09

S.No	JJC Code	AC No	Division	Location	No. of Points Connecting to MCD Drains/PWD Drains/ I&FC Drains
1	590	60	C09	Rani Garden Opposite Hr. Sec. School Shastri Nagar	6
2	591	60	C09	Infront of Block-12 Geeta Colony	2
3	592	60	C09	JJ Indira Camp Budh Bazar Block-B Geeta Colony	10
4	593	60	C09	Shakar Pur Chungi Thokar 16 Lalita Park, Laxmi Nagar & Shamshan Ghat Thokar No.16 (For Pocket at Thokar No.16) (JJ Cluster Safeda & Nursary)	3
5	549	56	C09	Block-19,20 Kalyan Puri	4
6	550	56	C09	Indira Camp Block-11,12 Kalyan Puri	2
7	551	56	C09	JJC Block-18 Indira Camp Kalyan Puri	24
8	552	56	C09	Block-1,6,7 Khichripur near Gaji Pur Drain-II	3
9	553	56	C09	Block-17 & 21 Kalyan Puri	14
10	555	56	C09	Bus Stand Khichripur Block-13,14	4
11	558	56	C09	Mulla colony,Village Gharoli	
12	699	56	C09	JJ Cluster Gazipur adjoining NH24	2
13	542	55	C09	Indira Camp Surrounded By Block-28,29&19 Trilok Puri Site-I	6
14	543	55	C09	Sanjay Camp Block-27 Trilok Puri	4
15	544	55	C09	Indira Nagar Block-22,23 Trilok Puri	1
16	545	55	C09	Sanjay Shakha Camp Block-15,16 Trilok Puri	2
17	546	55	C09	Shastri Camp Block-6,7& 8 Trilok Puri	5
18	547	55	C09	Indira Camp Block-1, 2&3 Trilok Puri	8
19	562	55	C09	Rajiv Camp Block-26 Trilok Puri	2
20	563	55	C09	Harijan Camp Block-31 Tirlok Puri	3
21	564	55	C09	Ambedekar Camp Block-32 & 34 Trilok Puri	18
22	567	55	C09	Block-24 Tirlok Puri	0

23	357	58	C09	Sonia Camp near Dispensary Mandavali	5
24	184	58	C09	Sayeed Peerwala ki Mazar, Ramesh Park Laxmi Nagar	8
25	307	58	C09	Indira Camp Flood Deptt. Office Kishan Kunj Extension	10
26	200	58	C09	Harizan Samiti Near Dispensary Mangal Bazar Mandavali	7
27	548	57	C09	Pandit Bismil Camp Shashi Garden Patpar Ganj	12
28	554	57	C09	NH-24, Patpar Ganj (Nehru Camp)	2
29	556	57	C09	Indira Jhugie Jhompri Camp Kalyanvas Khichripur	4
30	557	57	C09	Sangarsh Morcha, Ravidas Camp Pandav Nagar Mother Diary	3
31	561	57	C09	Block 6,7,8 Khichri Pur Near Gazi Pur Drain Phase-II	16
32	565	57	C09	Hr. Sec. School behind Patpar Ganj	14
33	578	59	C09	Mazboor Camp Near Police Chowcki Mandavli Fazalpur	4
34	579	59	C09	Indira Camp Madhu Vihar Phase-II	3
35	580	59	C09	Madhu Vihar Phase-I behind Patpar Ganj Depot	2
36	582	59	C09	AGCR Shahdara	6
37	583	59	C09	Rajiv Gandhi Camp Chitra Vihar	10
38	584	59	C09	EAST GURU ANGAD NAGARD, NEAR RADHU PLACE	5
39	586	59	C09	C-Block, Jaina Tower Preet Vihar	4
40	648	59	C09	Jhuggies Adjoining Railway Line Anand Vihar	3

## C - 10

S.No	Code	AC No	Division	Location	No. of Points Connecting to MCD Drains/PWD Drains/I&FC Drains
1	115	19	C-10	Near Gopal Mandir Kishan Ganj	1
2	116	19	C-10	JJ Balmiki Camp Railway Quarters Old Sabzi Mandi	1
3	117	19	C-10	Chuna Bhatti Amba Bagh	1
4	118	19	C-10	Near Block-No.149 Railway Colony Kishan Ganj near SI Office	2
5	119	19	C-10	JJ Camp near Farishta Soap Factory, Old Rohtak Road	1
6	120	19	C-10	Out Side Green Belt Near Dispensary Shahzada Bagh	1
7	121	19	C-10	Matiala Mandir Tulsi Nagar	1
8	122	19	C-10	Open Space RPF Quaters Old Rohtak Road.	1
9	123	19	C-10	Balmiki Jhuggies RPF Lane Daya Basti	1
10	124	19	C-10	Near Bridge Inspector Spl.Northen Railway Daya Basti Railway Station.	1
11	125	19	C-10	Near Block. 318 Daya Basti	1
12	153	19	C-10	JJ Cluster at Teliwara Dera Anand Parvat	1
13	154	19	C-10	Nirankari Crusher Gali No.12 Anand Parvat	1
14	155	19	C-10	Mahavir Crusher Anand Parvat	1

15	277	19	C-10	JJ Camp Near Shera Wali Market, Kutab Road	1
16	279	19	C-10	Sabzi Mandi Railway Station Behind Bagchi Peerji	1
17	280	19	C-10	JJC Tokri Walan Near Pul Mithai Azad Market	1
18	281	19	C-10	Shivaji ED Azad Market (On Road B17ERM)	1
19	126	39	C-10	Sangam Camp Behind JD Kapoor Hospital, Pandav Nagar	2
20	127	39	C-10	Kathputli Colony (Demolished by DDA)	0
21	128	39	C-10	JJ Camp Y-Block Loha Mandi Near Dharam Kanta Sanjivan Naraina	4
22	129	39	C-10	X-Block Nariana Loha Mandi	2
23	130	39	C-10	Gas Godown TodaPur	3
24	131	39	C-10	TodaPur Village Bihari Colony	3
25	132	39	C-10	Rattanpuri Chowk New Rajinder Nagar	2
26	133	39	C-10	C-Block Budh Nagar Inder Puri	2
27	134	39	C-10	Indira Camp A-85 Naraina Industrial Area Phase-I	2
28	135	39	C-10	JJ Camp Sonia Gandhi Naraina	5
29	136	39	C-10	Indira Camp B-212 Naraina Industrial Area Phase-I	2

30	137	39	C-10	Indira Camp B-97/3 Naraina Industrial Area Phase-I	3
31	138	39	C-10	Rajiv Gandhi Camp C-Block Naraina Vihar	4
32	139	39	C-10	Z-Block Adjoining Loha Mandi Naraina Industrial Area	3
33	140	39	C-10	Rajiv Gandhi Sanjay Gandhi Camp Naraina Industrial Area	2
34	141	39	C-10	Mazdoor Kalyan Camp A-Block Ganda Nalla Budh Nagar Near Inder Puri Nagar Inder Puri	2
35	142	39	C-10	Mazdoor Kalyan Camp D-Block Ganda Nalla Budh Nagar Near Inder Puri Nagar	2
36	143	39	C-10	Mazdoor Kalyan Camp B-Block Ganda Nalla Budh Nagar Near Inder Puri Nagar Inder Puri	2
37	144	39	C-10	E-Block Budh Nagar Inder Puri	2
38	145	39	C-10	Shashtri Camp Railway Line F Block Budh Nagar Inder Puri New Delhi	2
39	146	39	C-10	Shashtri park JJC Halt Line Inder Puri	1

40	276	22	C-10	Motia Khan Near Community Hall	1
41	271	23	C-10	Opposite Health Enquiry Dev Nagar	1
42	273	23	C-10	D.B.Gupta Road Karol Bagh Plot No.10	2
43	274	23	C-10	Behind Karol Bagh Bus Terminal	2
44	275	23	C-10	Faiz Road Karol Bagh	1
45	282	23	C-10	Near Udasin Mandir Aram Bagh	2
46	283	23	C-10	Rajiv Gandhi Camp Aram Bagh	1
47	147	24	C-10	Prem Nagar near Patel Nagar Railway Station Opposite Latrins	3
48	148	24	C-10	T-10 Opposite F-Block Punjabi Basti Baljeet Nagar	2
49	149	24	C-10	On Pahadi Near Shiv Mandir Anand Parvat	2
50	150	24	C-10	Rajasthani Colony West Patel Nagar	1
51	151	24	C-10	Nehru Nagar Gali No.-13 to 16	2
52	152	24	C-10	Prem Nagar Road Baljeet Nagar	2

53	267	24	C-10	Gurunanak Nagar X Block Ranjit Nagar Nalla.	1
54	268	24	C-10	2262/5B Near Higher Secondary B/W Ranjit Nagar	2
55	269	24	C-10	Harjian Colony Ranjit Nagar Red Cross Basic School Shadipur	2
56	270	24	C-10	Y-42 New Ranjit Nagar Munshi Ram Bagh	1

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## C - 11

S.No	Code	AC No	Division	Location	No. of Points Connecting to MCD Drains/PWD Drains/ I&FC Drains
1	429	5	C11	At Sanjay Colony Gali No. 9 Samai Pur Badli.	3
2	430	5	C11	Railway Phatak No.8 Badli	1
3	431	5	C11	Balmiki JJ Cluster Samai Pur Badli	3
4	432	5	C11	Bhagwan Pura	2
5	433	5	C11	JJ Cluster at Badli Village	3
6	189	2	C11	Block-EE Ring Bund Huts Jhangir Puri	2
7	190	5	C11	K-Block ITI Jahangir Puri	3
8	191	5	C11	K-Block, Opposite-656 MIG Flats Jahangir Puri	2
9	192	5	C11	J&K-Block Lakhi Park Jahangir Puri	2
10	193	5	C11	CD-Block Sabzi Mandi Jahangir Puri	3
11	194	5	C11	CD Block Samaj Kalyan Samiti Jhangir Puri	3
12	195	4	C11	Block-G, Jahangir Puri Site-I	3
13	196	4	C11	H-2 Block, Gujrati School-I Jhangir Puri.	1
14	197	4	C11	H-2 Block Gujrati School Part-II, Jahangir Puri	1
15	198	4	C11	H-Block Jhangir Puri	2
16	199	4	C11	H-4 Block, Gujrati School Jhangir Puri.	1
17	202	4	C11	A-Block Jhangir Puri	1
18	200	4	C11	Sarai Peepal Thala Azad Pur	2
19	201	4	C11	Rajasthani Udyog Nagar	1
20	203	4	C11	Mool Chand Colony Adarsh Nagar.	1
21	334	5	C11	Bihari Samaj Vishwanath Puri (Part-B) Kalander Colony near Bhalswa Dairy	2

22	335	5	C11	Basant Dada Patil Cluster(Part-A) Kalander Colony Near Bhalswa Dairy	2
23	336	5	C11	Kalander Colony Part-C near Bhalswa Dairy	2
					46

## C - 12

S.No	Code	AC No	Division	Location	No. of Points Connecting to MCD Drains/PWD Drains/ I&FC Drains
1	436	13	C-12	At Industrial Area Badli Phase-II.	2
2	99	7	C-12	Rohini Extension 20 Pooth Kalan	4
3	100	7	C-12	Shahbad Daulatpur Block-A, E & F	4
4	295	15	C-12	JJ Cluster Adjoining Punjab Migrant Relief Camp Peera Garhi	2
5	297	15	C-12	In Park Opposite Kothi No.40 SBI Nagar, (Janmastmi Park Paschim Vihar)	1
6	298	15	C-12	Dairy Wala Bagh Paschim Vihar	2
7	299	15	C-12	JJC B-Block Meera Bagh on the Side of N.G.Drain Paschim Vihar	5
8	300	15	C-12	Opposite BG-6 Block Paschim Vihar Along NG Drain	2
9	301	15	C-12	Saheed Bhagat Singh JJC Paschim Puri Near Shamshan Ghat	1
10	302	15	C-12	JJ Cluster BG-7 Paschim Vihar Near BSES Office	1
11	367	15	C-12	Near Railway Colony Shakur Basti	2
12	370	15	C-12	Dera Gaji Khan Tarun Enclave Pitam Pura Parwan Road	2
13	371	15	C-12	Rang Mahal Housing Society Pitampura.	1
14	434	13	C-12	At Khaada Basti Suraj Park-B at Bawana Road Samai Pur Badli.	1
15	435	13	C-12	Suraj Park Samai Pur Badli	1
16	322	14	C-12	AO Block, Shalimar Bagh	2
17	323	14	C-12	Sanjay Sudhar Samiti Camp GP-Block Pitam Pura	2

18	324	14	C-12	Ambedker Camp U & V Paschim Shalimar Bagh	1
19	325	14	C-12	Block.C, Pocket A Shalimar Bagh	1
20	327	14	C-12	Indira Colony Near Railway Phatak No.3 Shalimar Bagh	2
21	328	14	C-12	A-A Block Shalimar Bagh Kela Godown	2
22	329	14	C-12	Indira Colony BG-1 Shalimar Bagh	1
23	330	14	C-12	Ekta Camp AU-Block, near Varun Niketen Pitam Pura	1
24	331	14	C-12	JJ Cluster on Outer Ring Road No.- 26 Badli Morh Shifted from Rohini Sector-XIV Haiderpur	2
25	332	14	C-12	Dr. Ambedkar JJC Outer Ring Road More	1
26	333	14	C-12	In Front of Ayurvedic Hospital Haiderpur.	2



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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**  
+ **W.P.(C) 9470/2022 and CM APPL. 30607/2022 & 30608/2022**

**COURT ON ITS OWN MOTION**

..... Petitioner

Through:

Versus

**UNION OF INDIA AND ORS**

..... Respondents

Through:

Mr. Sudhir K. Makkar, Sr. Advocate  
(Amicus Curiae) with Ms. Veera  
Mathai, Advocate.

Mr. Anurag Ahluwalia, CGSC and  
Mr. Abhigyan Siddhant, GP with Mr.  
Punit Tripathi, Legal Consultant for  
R-1.

Mr. Prashant Manchanda, ASC with  
Mr. Angad Singh, Ms. Nancy Shah  
and Ms. Jaya Shree, Advocates for  
respondent/GNCTD.

Mr. Parvinder Chauhan, Standing  
Counsel with Ms. Mahima Anand and  
Ms. Aakriti Garg, Advocates for  
respondent/DUSIB.

Mr. Aditya, Mr. Kamlesh Kumar  
Mishra, Mr. Bibhuti Bhushan Mishra,  
Mr. Dipak Raj and Mr. Kailash  
Kumar Jha, Advocates for Intervenor.

**CORAM:**

**HON'BLE THE CHIEF JUSTICE**

**HON'BLE MR. JUSTICE SANJEEV NARULA**

**ORDER**

**18.09.2023**

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1. In a batch of cases examined by a Single Bench of this Court, relating to unauthorized occupants of jhuggis and dharamshalas near the Kalkaji

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**W.P.(C) 9470/2022**

*Page 1 of 10*



Mandir, New Delhi,<sup>1</sup> it was observed that approximately 52,000 flats, designated for slum dwellers or the ‘urban poor’ at affordable rates under the Jawaharlal Nehru National Urban Renewal Mission [“JNNURM”] initiated in December 2005, remain unconstructed or unallotted. Prompted by this finding, on 15<sup>th</sup> March, 2022 in FAO 36/2021 and connected matters, the Court ordered the Secretary of the Ministry of Housing and Urban Affairs [“MoHUA”], Government of India and the Chief Secretary of the Government of NCT of Delhi [“GNCTD”] to jointly submit a status report, detailing the progress of JNNURM. On the basis of the report so received, present *suo motu* public interest litigation was initiated.

*The Joint Status Report*

2. The joint status report, submitted on 01<sup>st</sup> June, 2022, brings forth the following:

2.1. The Ministry of Urban Employment and Poverty Alleviation, Government of India, launched the JNNURM in 2005, with an aim to augment the urban infrastructure, enhance access to civic amenities to the urban poor, and introduce accountability in governance. This policy envisages collaboration between the Central and State Governments, through the Urban Local Bodies of the designated cities. In the NCT of Delhi, MoHUA, Government of India executed a Memorandum of Agreement [“MoA”] with the GNCTD for implementation of the JNNURM.

2.2. In furtherance of the MoA, a detailed project report was formulated, sanctioning construction of 52,344 houses under 14 distinct projects, at the estimated cost of Rs. 2,415.82 crores. Of this amount, the Central

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<sup>1</sup> FAO 36/2021, CS(OS) 641/2005 and CS(OS) 642/2005.

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Government was to invest Rs. 1,108.85 crores, while the shares of State Government and beneficiaries were fixed at Rs. 992.9 crores and Rs. 314.07 crores, respectively. Originally set to continue till 2012, the scheme was extended till 31<sup>st</sup> March, 2017, within which timeframe, the Central Government released Rs. 1,074.12 crores to the State Government. As per the arrangement, houses which remained incomplete after 31<sup>st</sup> March, 2017, were to be constructed by the State Government, with own resources. The position, as on the date of filing of the report (01<sup>st</sup> June, 2022), is encapsulated as under:

Total Houses Approved	Total constructed houses	Houses already allotted	Houses under construction	Houses ready to shift within 3 months
52,344	35,744	4,833	16,600	2,086

2.3. The above-noted reflects that 30,303 houses, ready for allotment, are vacant in Delhi. This situation has purportedly arisen as eligible beneficiaries have not expressed any interest or raised a claim. Notably, several of the houses already constructed lack civic amenities, such as water and electricity supply, sewage plants etc.

2.4. Meanwhile, Delhi Slum and JJ Rehabilitation and Relocation Policy, 2015 ["Rehabilitation Policy, 2015"] was notified by GNCTD, which empowers the Delhi Urban Shelter Improvement Board ["DUSIB"] to remove jhuggi-jhopri bastis, with appropriate relocation and rehabilitation arrangements. In addition, land-owning agencies, who seek to reclaim their lands occupied by jhuggi-jhopri owners, can approach DUSIB for their relocation as per the prescribed procedure.

2.5. Considering the increased requirement of rental housing for urban

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migrants, caused by the COVID-19 pandemic, on 08<sup>th</sup> July, 2020, Government of India launched Affordable Rental Housing Complexes [“ARHCs”] under the Pradhan Mantri Awas Yojana-Urban Scheme for provision of rental accommodation equipped with basic amenities, to them. The houses constructed under the JNNURM have also been designated for allocation as ARHCs. A MoA for this purpose is yet to be executed between the Central Government and GNCTD.

*GNCTD and DUSIB’s stand*

3. A joint affidavit has been filed by DUSIB and GNCTD on 17<sup>th</sup> August, 2022, highlighting the following aspects:

3.1. *Vide* Cabinet Decision Nos. 1263 and 1271 dated 20<sup>th</sup> August and 03<sup>rd</sup> September, 2007, respectively, the Delhi State Industrial Infrastructure Development Corporation [“DSIIDC”] has been endowed with the responsibility to construct 18,084 houses at six locations identified under the JNNURM to aid rehabilitation/ relocation of jhuggi-jhopri bastis.

3.2. As per Section 3(2) of the National Capital Territory of Delhi Laws (Special Provisions) Act, 2007, steps initiated in respect of encroachments or unauthorized developments, colonies, village abadi areas etc., have been kept in abeyance during the subsistence of the aforesaid Act. However, the provisions of the Act have been re-notified and are to remain in force up to 31<sup>st</sup> December, 2023, owing to enactment of the National Capital Territory of Delhi Laws (Special Provisions) Second (Amendment) Act, 2020. These provisions have caused the delay in construction and allotment.

3.3. The lag in allotment can also be attributed to the lack of references from land owning agencies to DUSIB, in terms of the Rehabilitation Policy,

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2015.

3.4. Given that the flats in question have been designated for allotment as ARHCs as also to the urban poor, the procedure for allocation is vague and unclear. The MoHUA, Government of India issued a circular on 31<sup>st</sup> December, 2020, directing the State Government to allot the remaining houses constructed under JNNURM and Basic Services to Urban Poor Scheme, to eligible beneficiaries of the ARHC initiative. As a consequence, the 9,104 flats that were committed to the jhuggi-jhopri dwellers, have to be now allocated as ARHCs. Multiple communications were addressed to the MoHUA, Government of India by the Hon'ble Lt. Governor, Hon'ble Chief Minister and Chief Secretary of NCT of Delhi, as well as DUSIB seeking re-consideration of the aforesaid circular and for approval to utilize these units for beneficiaries of the JNNURM/ Rehabilitation Policy, 2015. However, the MoHUA has maintained its stand, thereby restricting DUSIB from proceeding with allotment of the constructed units, as has also been directed by this Court on several occasions.

3.5. The non-execution of a MoA between the Central Government and GNCTD in respect of ARHCs, and failure to formulate a concise policy for allotment, have resulted in non-utilization of 9,104 flats, which have already been constructed.

Observations and directions

4. We have heard Mr. Anurag Ahluwalia, Mr. Parvinder Chauhan, learned counsel for Union of India and DUSIB, respectively, and also Mr. Sudhir Makkar, *Amicus Curiae*, and have also carefully perused the record. From the joint status report, one can discern a layered complexity in the

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administrative procedures and their execution. The JNNURM, launched in 2005, had the noble aim of bettering urban infrastructure and improving the lives of the urban poor. Over time, the essence of this mission has been diluted. For example, the sanctioned project of constructing 52,344 houses with estimated cost of Rs. 2,415.82 crores saw the Central Government committing Rs. 1,074.12 crores till 31<sup>st</sup> March, 2017. Despite such investment, the report indicates that a significant number of the houses remain unconstructed or unallotted. Furthermore, the GNCTD's Rehabilitation Policy, 2015, designed to address the removal of jhuggi-jhopri bastis and offer relocation of their inhabitants to the flats in question, also seems to be in a state of limbo. The DUSIB cites "lack of references from land owning agencies" as one of the reasons. The non-execution of a MoA concerning ARHCs and the absence of a coherent policy for allocation, has further exacerbated the issue, resulting in the non-utilization of 9,104 flats. The joint affidavit filed by DUSIB and GNCTD further highlights the internal complexities and bureaucratic delays. With DSIIDC being endowed with the responsibility to construct over 18,000 houses, the subsequent re-notification of provisions of the National Capital Territory of Delhi Laws (Special Provisions) Act, 2007, to remain effective till the end of 2023, seems to be one of the primary causes of delay in construction and allotment.

5. The present state of affairs, evidenced from the documents provided and the stands taken by both, the Union Government and GNCTD, resemble a stalemate or, more appropriately, a logjam. There is a noticeable disconnect between the Union Government and the GNCTD, with both parties seemingly keen to advance their respective welfare schemes, even if

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W.P.(C) 9470/2022

Page 6 of 10



it is at the cost of the primary objective. The progression towards the targeted goal is almost stagnant. However, the Court's main concern here is the beneficiaries – the urban poor, who continue to be marginalized. They stand deprived of housing and shelter, an essential component for dignified living. It deeply saddens the Court to witness such a situation. The DUSIB, which operates under the GNCTD, shoulders an immense responsibility in this regard. It has the duty to rehabilitate many individuals displaced from jhuggi-jhopri clusters, some of whom have already fulfilled their financial obligations towards their entitled allotments under the JNNURM, but are left hanging, devoid of a resolution.

6. The continual suffering of the eligible beneficiaries is not just unfortunate, but also a grave injustice. Given these considerations, it is paramount that the two Governments who joined hands to implement the scheme, set aside their differences, and collaborate to reach a consensus. In light of the above, we strongly recommend the constitution of a High-Powered Committee encompassing all stakeholders, namely representatives from the MoHUA, Government of India, Delhi Development Authority, DUSIB, and the GNCTD. This Committee's core objective should be to expedite the process and find a harmonious resolution, keeping the best interests of beneficiaries at the forefront.

7. It has further come to our notice that due to the delay and inevitable decay of infrastructure caused by non-use, some of the constructed houses require immediate repairs. It is imperative that the GNCTD formulates a robust action plan, ensuring not just the completion of pending construction, but also addressing the repair needs of the already constructed houses. Additionally, concerns regarding the reluctance of eligible citizens to

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occupy these homes, primarily due to the absence of basic civic amenities, have been raised before us. Thus, it becomes crucial to involve all pertinent agencies to ensure that the constructed houses are well-equipped with essential facilities, such as consistent water supply, proper sewage systems, electricity etc.

8. In conclusion, as welfare and betterment of citizens are fundamental for every governing body, it is the duty of these bodies to work in tandem. The aim should always be the collective good, ensuring that the rights and needs of the most vulnerable sections of society are never overshadowed by administrative differences.

9. Accordingly, following directives are issued:

9.1 A High-Powered Committee comprising of Secretary, MoHUA, Government of India, Vice-Chairperson, Delhi Development Authority, Chairperson, DUSIB, Principal Secretary, GNCTD, Chairperson, Delhi Jal Board, and Chairperson, DSIIDC, shall be established immediately. This Committee will be tasked with streamlining the process of house allotment to eligible beneficiaries. Immediate steps should be taken for allotment of 9,104 constructed flats to the eligible beneficiaries. The Committee members shall be authorized to co-opt additional officers from concerned governmental divisions or departments, as deemed necessary to efficaciously implement the directives.

9.2 The Committee will chalk out a clear and concise policy for the allocation and allotment of houses, particularly addressing the concerns raised about ARHCs and the Rehabilitation Policy, 2015. Priority must be given to those who have already paid their dues and those who are in dire need of shelter.

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W.P.(C) 9470/2022

Page 8 of 10

*This is a digitally signed order.*

*The authenticity of the order can be re-verified from Delhi High Court Order Portal by scanning the QR code shown above.*

*The Order is downloaded from the DHC Server on 30/10/2023 at 13:34:56*



9.3 The Committee shall also supervise the remaining construction and repair work, with an emphasis on collaboration and clear and actionable outcomes. The GNCTD is directed to immediately formulate and present an action plan to the Committee, detailing the timeline and methodology for the completion of the balance construction and repair work.

9.4 Relevant agencies are mandated to ensure that all houses are equipped with essential civic amenities, including water, sewage, and electricity. The Delhi Jal Board is tasked with the responsibility to ensure sewerage connections and water supply. The concerned electricity supply company shall also be involved for ensuring laying of electricity cables. A report detailing the action taken should be submitted to this Court within three months from the release of this order.

9.5 A sub-committee or a dedicated team should be instituted to engage with potential beneficiaries. Their concerns, particularly about the lack of amenities, should be addressed, ensuring that the houses are not just structures but truly homes for the urban poor.

9.6 The High-Powered Committee shall endeavour to hold the first meeting within 15 days of the release of this order and continue to hold further meetings as and when required. They shall present a bi-monthly report to this Court, detailing the progress made in each area outlined above.

9.7 To address the purported lack of interest from eligible beneficiaries, a targeted public awareness campaign must be launched, informing them of the availability of houses and the process of application.

10. The Court sincerely hopes that these directions will pave the way for a resolution to this prolonged issue, ensuring that the urban poor of our society are not left waiting in the shadows, but are provided with the homes that

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*W.P.(C) 9470/2022*

*Page 9 of 10*

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*The Order is downloaded from the DHC Server on 30/10/2023 at 13:34:56*



they rightfully deserve. We expect strict compliance with these directions and await positive reports on progress in the coming months.

11. List on 18<sup>th</sup> December, 2023 for reporting of outcome and further directions.

**SATISH CHANDRA SHARMA, CJ**

**SANJEEV NARULA, J**

**SEPTEMBER 18, 2023**

*as*

*(Corrected and released on 19<sup>th</sup> October, 2023)*

T.C

No. N-11022/6/2022-HFA-V-UD (FTS-9127508)  
Government of India  
Ministry of Housing and Urban Affairs  
(HFA-V Division)  
\*\*\*\*\*

Room No.204-G, NBO Building,  
Nirman Bhawan, New Delhi-110011  
Dated:23.11.2023

**OFFICE MEMORANDUM**

Subject: **Constitution of High-Powered Committee in compliance to the Order dated 18.09.2023 passed by Hon'ble High Court of Delhi in Writ Petition (Civil) No. 9470 of 2022 and CM APPL. 30607/2022 & 30608/2022 titled "Court on its own motion Vs Union of India and Ors." – reg.**

The undersigned is directed to refer Order dated 18.09.2023 (**copy enclosed**) passed by Hon'ble High Court of Delhi in Writ Petition (Civil) No. 9470 of 2022 and CM APPL. 30607/2022 & 30608/2022 titled "**Court on its own motion Vs Union of India and Ors.**"


2. In compliance to the aforesaid Order, a High-Powered Committee comprising of the following is constituted:

- i. Secretary, MoHUA, Government of India
- ii. Additional Secretary (Delhi Division), MoHUA
- iii. Additional Chief Secretary, Department of Urban Development, GNCTD
- iv. Vice-Chairperson, DDA
- v. Chairperson/CEO, DUSIB
- vi. Chairperson/CEO, Delhi Jal Board
- vii. Chairperson/MD, DSIIDC

3. As directed by Hon'ble High Court of Delhi, the Committee members shall be authorised to co-opt additional officers from concerned Governmental Divisions or Departments, as deemed necessary to efficaciously implement the directives.

4. This issues with the approval of Competent Authority.

**Encl.: As above.**

  
(Sujeet Kumar)  
Under Secretary to the Govt. of India  
E-mail: clsshfa5@yahoo.com  
Tel.: 011-23063029

To,  
All the members of High-Powered Committee

**Copy for information to:**

1. PS to Honb'le Minister, HUA
2. Sr. PPS to Secretary (HUA)
3. PPS to JS&MD (HFA), MoHUA
4. PS to Director (HFA-V), MoHUA
5. Shri Anurag Ahluwalia, Central Government Standing Counsel, High Court of Delhi, A-46, LGF, Defence Colony, New Delhi-110024

No. N-11022/6/2022-HFA-V-UD (FTS-9127508)

Government of India  
Ministry of Housing and Urban Affairs  
(HFA-V Division)

\*\*\*\*\*

Room No.3, Technical Cell, Gate No.7,  
Nirman Bhawan, New Delhi-110011

Dated 02.01.2024

## OFFICE MEMORANDUM

**Subject: Minutes of the Meeting of High-Powered Committee held on 20<sup>th</sup> December 2023 in compliance to the Order dated 18<sup>th</sup> September 2023 passed by Hon'ble High Court of Delhi in the matter of Writ Petition (Civil) No. 9470 of 2022 and CM APPL. 30607 & 30608 of 2022 titled as 'Court on its own motion Vs Union of India and Ors. - reg.**

The undersigned is directed to forward herewith the Minutes of the Meeting of High-Powered Committee held on 20<sup>th</sup> December 2023 at 2.00 PM in Room No 123-C, Nirman Bhawan, New Delhi in compliance to the Order dated 18<sup>th</sup> September 2023 passed by Hon'ble High Court of Delhi in the matter of Writ Petition (Civil) No. 9470 of 2022 and CM APPL. 30607 & 30608 of 2022 titled as 'Court on its own motion Vs Union of India & Ors.' to deliberate on the issue of allotment of vacant houses and particularly to address the concerns raised about Affordable Rental Housing Complexes (ARHCs) and DUSIB's Rehabilitation Policy, 2015 for information and necessary action.

*B.K. Mandal*  
(B.K. Mandal)

Under Secretary to the Govt. of India

Tel.: 011-23063285

E-mail: [clsdfa5@yahoo.com](mailto:clsdfa5@yahoo.com)

**Encl.: As above.**

**To,**

1. Secretary, Ministry of Housing and Urban Affairs, Nirman Bhawan, New Delhi
2. Additional Secretary (Delhi Division), Ministry of Housing and Urban Affairs, Nirman Bhawan, New Delhi
3. Additional Chief Secretary, Department of Urban Development, Govt. of NCT of Delhi, Delhi Secretariat, I.P. Estate, New Delhi-110002, E-mail: [psud@nic.in](mailto:psud@nic.in)
4. Vice Chairman, Delhi Development Authority (DDA), Vikas Sadan, INA, New Delhi-110023, E-mail: [vcdda@dda.gov.in](mailto:vcdda@dda.gov.in)
5. Chairperson/CEO, Delhi Urban Shelter Improvement Board (DUSIB), Punarwas Bhawan, I.P. Estate, New Delhi-110002, E-mail: [delhishelter@gmail.com](mailto:delhishelter@gmail.com)
6. Chairperson/CEO, Delhi Jal Board (HQ), Varunalaya Phase-II, Jhandewalan, New Delhi-110005, E-mail: [ceodelhi.djb@nic.in](mailto:ceodelhi.djb@nic.in)
7. Chairperson/MD, Delhi State Industrial and Infrastructure Development Corporation (DSIIDC), N-36, Bombay Life Building, Connaught Circus, New Delhi-110001, E-mail: [mddsiidc@gmail.com](mailto:mddsiidc@gmail.com)

**Copy for information to:**

1. PSO to Secretary (HUA)
2. PPS to JS&MD (HFA), MoHUA
3. PS to Director (HFA-V), MoHUA

T.C. *At*

**Minutes of the Meeting of High-Powered Committee held on 20<sup>th</sup> December 2023 in compliance to the Order dated 18<sup>th</sup> September 2023 passed by Hon'ble High Court of Delhi in the matter of Writ Petition (Civil) No. 9470 of 2022 and CM APPL. 30607 & 30608 of 2022 titled as 'Court on its own motion Vs Union of India & Ors.'**

A meeting of High-Powered Committee was held on 20<sup>th</sup> December 2023 at 2.00 PM in Room No 123-C, Nirman Bhawan, New Delhi in compliance to the Order dated 18<sup>th</sup> September 2023 passed by Hon'ble High Court of Delhi in the matter of Writ Petition (Civil) No. 9470 of 2022 and CM APPL. 30607 & 30608 of 2022 titled as '*Court on its own motion Vs Union of India & Ors.*' to deliberate on the issue of allotment of vacant houses and particularly to address the concerns raised about Affordable Rental Housing Complexes (ARHCs) and DUSIB's Rehabilitation Policy, 2015. The list of participants is enclosed at **Annexure**.

2. At the outset, Secretary, Ministry of Housing and Urban Affairs (MoHUA) welcomed all the participants. Further, Joint Secretary & Mission Director (Housing for All), MoHUA briefed the Committee members about background on Jawaharlal Nehru National Urban Renewal Mission (JnNURM) scheme, its status in Delhi and order of Hon'ble court regarding completion/provision of civic infrastructure in JnNURM houses by Government of National Capital of Delhi (GNCTD) and the allocation of vacant houses. It was pointed out that no houses have been constructed by DUSIB or GNCTD for rehabilitation of slum dwellers under its Rehabilitation Policy, 2015. Further, GNCTD wants to use some vacant houses constructed under JnNURM for rehabilitation of slum dwellers instead of implementing ARHCs scheme.

3. Committee discussed the ways to ensure effective use of JNNURM houses for the rehabilitation of Jhuggi Dwellers and developing Affordable Rental House complexes (ARHCs) for urban poor and migrants. ACS (UD), GNCTD pointed out that different projects sanctioned under JnNURM are in different stages and detailed survey by teams DUSIB, DSIIDC and DJB is needed to prepare list of missing infrastructure and estimate cost involved for repair of houses and provision of civic infrastructure before these houses can be made habitable.

4. Accordingly, to understand the issue comprehensively and prepare plan of action, Secretary, MoHUA requested GNCTD to (i) prepare project-wise details of unutilized Government fund lying with DUSIB and DSIIDC, (ii) details of required expenditure in completion of incomplete houses to make them habitable, (iii) estimate cost of repair and civic infrastructure and (iv) details of contribution/consideration amount taken by DUSIB/DSIIDC from land owning agencies and beneficiaries. The representatives of DUSIB, DSIIDC and DJB agreed to provide the details required in the matter.

5. Secretary, MoHUA concluded the deliberations by emphasizing on the need of resolving this long pending issue expeditiously in the interest of urban poor, slum dwellers and migrants as per the directions of Hon'ble High Court.

6. The meeting ended with a vote of thanks.

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**Annexure****List of Participants**

1. Shri Manoj Joshi, Secretary, MoHUA
2. Shri Surendrakumar Badge, Additional Secretary (Delhi Division), MoHUA
3. Shri Manish Gupta, Additional Chief Secretary, Urban Development & Chief Executive Officer, DUSIB, GNCTD
4. Shri Subhashish Panda, Vice-Chairman, DDA
5. Shri Sanjeev Kumar Mittal, Managing Director, DSIIDC, GNCTD
6. Shri Kuldip Narayan, Joint Secretary, MoHUA
7. Shri R.K. Gautam, Director, MoHUA
8. Shri K.S. Meena, Special Secretary, UD, GNCTD
9. Shri Amit Kumar, Deputy Director, Delhi Jal Board, GNCTD
10. Shri P.K. Jha, Project Director, DUSIB, GNCTD
11. Shri S.K. Singh, Member, DUSIB, GNCTD



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Government of India  
Ministry of Housing and Urban Affairs  
(HFA-V Division)

\*\*\*\*\*

Room No.3, Technical Cell, Gate No.7,  
Nirman Bhawan, New Delhi-110011  
Dated 26.06.2024

**OFFICE MEMORANDUM**

**Subject: Minutes of the 2<sup>nd</sup> Meeting of High-Powered Committee held on 9<sup>th</sup> May 2024 to discuss the issues involved and chalk out strategy in compliance to the Order dated 18.09.2023 passed by Hon'ble High Court of Delhi in Writ Petition (Civil) No. 9470 of 2022 and CM APPL. 30607/2022 & 30608/2022 titled as 'Court on its own motion Vs Union of India & Ors.' – reg.**

The undersigned is directed to forward herewith the Minutes of the 2<sup>nd</sup> Meeting of High-Powered Committee held on 9<sup>th</sup> May 2024 at 12.00 Hrs. in Committee Room, Fifth Floor, Transport Bhawan, New Delhi to discuss the issues involved and chalk out strategy in compliance to the Order dated 18.09.2023 passed by Hon'ble High Court of Delhi in Writ Petition (Civil) No. 9470 of 2022 and CM APPL. 30607/2022 & 30608/ 2022 titled as 'Court on its own motion Vs Union of India & Ors.' for information and necessary action.

*B.K. Mandal*  
26/06/2024

(B.K. Mandal)

Under Secretary to the Govt. of India

Tel.: 011-23063285

E-mail: [clssha5@yahoo.com](mailto:clssha5@yahoo.com)

Encl.: As above.

To,

1. Secretary, Ministry of Housing and Urban Affairs, Nirman Bhawan, New Delhi
2. Additional Secretary (Delhi Division), Ministry of Housing and Urban Affairs, Nirman Bhawan, New Delhi
3. Additional Chief Secretary, Department of Urban Development, Govt. of NCT of Delhi, Delhi Secretariat, I.P. Estate, New Delhi-110002, E-mail: [psud@nic.in](mailto:psud@nic.in)
4. Vice Chairman, Delhi Development Authority (DDA), Vikas Sadan, INA, New Delhi-110023, E-mail: [vcdda@dda.gov.in](mailto:vcdda@dda.gov.in)
5. Chairperson/CEO, Delhi Urban Shelter Improvement Board (DUSIB), Punarwas Bhawan, I.P. Estate, New Delhi-110002, E-mail: [delhishelter@gmail.com](mailto:delhishelter@gmail.com)
6. Chairperson/CEO, Delhi Jal Board (HQ), Varunalaya Phase-II, Jhandewalan, New Delhi-110005, E-mail: [ceodelhi.djb@nic.in](mailto:ceodelhi.djb@nic.in)
7. Chairperson/MD, Delhi State Industrial and Infrastructure Development Corporation (DSIIDC), N-36, Bombay Life Building, Connaught Circus, New Delhi-110001, E-mail: [mddsiidc@gmail.com](mailto:mddsiidc@gmail.com)

Copy for information to:

1. PSO to Secretary (HUA)
2. PPS to JS&MD (HFA), MoHUA
3. PS to DDG (HFA), MoHUA


T.C *AC*

**Minutes of 2<sup>nd</sup> Meeting of High-Powered Committee held on 9<sup>th</sup> May 2024 to discuss the issues involved and chalk out strategy in compliance to the Order dated 18.09.2023 passed by Hon'ble High Court of Delhi in Writ Petition (Civil) No. 9470 of 2022 and CM APPL. 30607/2022 & 30608/2022 titled as 'Court on its own motion Vs Union of India & Ors.'**

2<sup>nd</sup> Meeting of High-Powered Committee was held on 9<sup>th</sup> May 2024 at 12.00 Hrs. in Committee Room, Fifth Floor, Transport Bhawan, New Delhi in compliance to the Order dated 18<sup>th</sup> September 2023 passed by Hon'ble High Court of Delhi in the matter of Writ Petition (Civil) No. 9470 of 2022 and CM APPL. 30607 & 30608 of 2022 titled as 'Court on its own motion Vs Union of India & Ors.' to discuss the issues involved and chalk out strategy for allotment of vacant houses and particularly to address the concerns raised about Affordable Rental Housing Complexes (ARHCs) and DUSIB's Rehabilitation Policy, 2015. The list of participants is enclosed at **Annexure**.

2. At the outset, Secretary, Ministry of Housing and Urban Affairs (MoHUA) welcomed all the participants. Further, Joint Secretary & Mission Director (Housing for All), MoHUA briefed the Committee members about progress made from the last meeting. He appraised the Committee that Government of National Capital Territory of Delhi (GNCTD) has submitted the current status report for the houses of Delhi Urban Shelter Improvement Board (DUSIB) and Delhi State Industrial and Infrastructure Development Corporation (DSIIDC). It was informed by GNCTD that a total of 52,344 houses were sanctioned, out of which construction of 24,284 houses had been completed and remaining 28,060 houses have not yet completed. Further, most of the houses need repair and infrastructure before those could be allotted to anyone. It was further stated that GNCTD had collected ₹82.89 crore from the Land Owning Agencies and ₹12.81 crore from the Beneficiaries.
3. The Committee discussed the ways to ensure effective use of vacant houses constructed under JnNURM for the rehabilitation of Jhuggi Dwellers and implementation of Affordable Rental Housing Complexes (ARHCs) for urban migrants/poor. Additional Chief Secretary (UD), GNCTD stated that 2,085 houses at Sultanpuri, Dwarka Phase I, II & III and around 3,500 houses at Bhalaswa Jahangirpuri can be made habitable by GNCTD and can be allotted to the beneficiaries in 3-6 months.
4. Accordingly, after the detailed discussion with Secretary, following was agreed to:
  - (1) GNCTD to:
    - i. prepare project-wise details/action plan, in which houses may be allotted to the eligible beneficiaries in next 3-6 months;
    - ii. prepare list of such slum/JJ clusters, where Land Owning Agency and Beneficiaries have paid their contributions and identify the beneficiaries, who can be relocated;
    - iii. prepare the project-wise list of beneficiaries who have paid contributions;



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- iv. re-examine additional funds being charged from the land-owning agencies for slum rehabilitation since houses are constructed under JNNURM scheme;

The representatives of DUSIB, DSIDC and DJB agreed to support and furnish the information on all the points mentioned above.

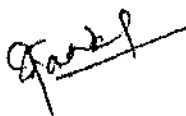
(2) A sub-committee consisting of Additional Chief Secretary (UD) GNCTD, VC (DDA) and Joint Secretary (HFA) to prepare a short term plan for allotting houses in such cases where contributions have been received from land owning agencies and beneficiaries. This sub-committee to also discuss modalities based on information available with GNCTD as enumerated in para (1).

(3) Sub-committee to also examine requests of various land owning agencies whether those agencies are still interested in slum-rehabilitation by DUSIB. Sub-committee will also prioritize the land owning agencies, projects and slums to be rehabilitated depending on flats availability.

5. Secretary, MoHUA asked GNCTD and DDA to work on feasibility of implementing ARHCs with vacant houses. He concluded the deliberations by emphasizing on the need to resolve this long pending issue expeditiously in the interest of urban poor, slum dwellers and migrants.

The meeting ended with a vote of thanks.

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**GOVERNMENT OF NCT OF DELHI  
DEPARTMENT OF URBAN DEVELOPMENT  
9<sup>th</sup> LEVEL, C-WING, DELHI SECRETARIAT  
I.P. ESTATE, NEW DELHI-110002**

F/10969/SE(Coordn.)/(9)/DUSIB/ARHCs/2023/ 780-726 Dated: 23 / 07/2024

**Minutes of Meeting**

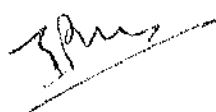
**Subject: Minutes of the First Meeting of Sub-Committee held under the Chairmanship of the Addl. Chief Secretary (UD), GNCTD on 05/07/2024 at 12:00 Noon in compliance to the Order dated 18/09/2023 passed by Hon'ble High Court of Delhi in Writ Petition (Civil) No. 9470 of 2022 and CM APPL. 30607/2022 & 30608/2022 titled "Court on its own motion Vs Union of India and Ors."**

First Meeting of Sub-Committee was held on 5th July 2024 at 12.00 Noon in Conference Room at 9<sup>th</sup> Floor, Delhi Secretariat in compliance to the Order dated 18th September 2023 passed by Hon'ble High Court of Delhi in the matter of Writ Petition (Civil) No. 9470 of 2022 and CM APPL. 30607 & 30608 of 2022 titled as 'Court on its own motion Vs Union of India & Ors.' for preparation of short term plan for allotting houses in such cases where contribution have been received from land owning agencies and beneficiaries. The list of participants is enclosed at **Annexure**.

2. At the outset, Additional Chief Secretary, Urban Development & Chief Executive Officer, DUSIB, GNCTD welcomed all the participants. Further, Managing Director (DSI IDC) and Member (DUSIB) briefed the Committee members about progress made from the last meeting. The gist of deliberations and decisions taken in the meeting are as under:

- (i) Both the agencies i.e DSI IDC and DUSIB were enquired about the stages of completion of uncompleted/repairable flats which could be considered for allotment to those from whose contribution have been received. MD, DSI IDC has submitted that a total of 13,536 houses needed repair and construction which would at least take 12 months to complete.
- (ii) DUSIB submitted that a total of 4243 flats were completed out of which 2439 are vacant which require at least 06 months to complete without requirement of extra funds for construction.
- (iii) The committee also discussed the requests of various land owning agencies (LOAs) regarding relocation of Jhuggi Jhopdi Clusters from their respective land. Chairperson desired that in the next meeting of the Sub-Committee all the concerned LOAs be called to come up with the urgency statement and details of various court cases/orders in support of their requests.

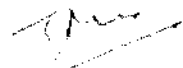
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-2-

The Meeting ended with a vote of thanks to the Chair.

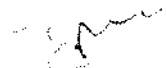
This issues with the approval of Addl. Chief Secretary, UD.

  
Deputy Secretary (UD/BSUP)  
Phone No. 23392218

**F/10969/SE(Coordn.)/(9)/DUSIB/ARHCs/2023/ 720-726 Dated: 23 / 07/2024**

Copy to:

1. Secretary, Ministry of Housing and Urban Affairs, Nirman Bhawan, New Delhi
2. Additional Secretary (Delhi Division), Ministry of Housing and Urban Affairs, Nirman Bhawan, New Delhi
3. Vice Chairman, Delhi Development Authority (DDA), Vikas Sadan, INA, New Delhi-110023, E-mail: vcdda@dda.gov.in
4. MD, DSIIDC, N-36, Bombay Life Building, Cannaught Place, New Delhi 110001
5. CEO, DUSIB, Punarvas Bhawan, I.P. Estate, New Delhi 110002
6. PS to Secretary, UD Department, Govt. of NCT of Delhi
7. PA to Spl. Secretary-II, UD Department, Govt. of NCT of Delhi

  
Deputy Secretary (UD/BSUP)

**Annexure****List of Participants**

1. Shri Manish Gupta, Additional Chief Secretary, Urban Development & Chief Executive Officer, DUSIB, GNCTD.
2. Shri. K.C. Surender, Special Secretary, UD, GNCTD.
3. Shri R.K. Gautam, DDG, MoHUA.
4. Shri Kanha Godha, MoHUA.
5. Shri Kunal Kashugah, Commissioner (Housing), DDA.
6. Shri Chittaranjan Dooh, PC (Housing), DDA.
7. Shri Sanjeev Kumar Mittal, Managing Director, DSIIDC, GNCTD.
8. Shri V.S.Fonia, Member, DUSIB, GNCTD.

**GOVERNMENT OF NCT OF DELHI  
DEPARTMENT OF URBAN DEVELOPMENT  
9<sup>th</sup> LEVEL, C-WING, DELHI SECRETARIAT  
I.P. ESTATE, NEW DELHI-110002**

F/10969/SE(Coordn.)/(9)/DUSIB/ARHCs/2023/882-907

Dated: 03/09/2024

Minutes of Meeting

**Subject: Minutes of the 2<sup>nd</sup> Meeting of Sub-Committee held under the Chairmanship of the Addl. Chief Secretary (UD), GNCTD on 22/08/2024 at 12:30 p.m. in compliance to the Order dated 18/09/2023 passed by Hon'ble High Court of Delhi in Writ Petition (Civil) No. 9470 of 2022 and CM APPL. 30607/2022 & 30608/2022 titled "Court on its own motion Vs Union of India and Ors."**

Second meeting of Sub-Committee was held on 22 August 2024 at 12.30 PM in Conference Room at 9th Floor, Delhi Secretariat, New Delhi to deliberate on the issue with reference to minutes of High-Powered Committee (HPC) meeting dated 09.05.2024 and pursuance of Order dated 18/09/2023 passed by Hon'ble High Court of Delhi in Writ Petition (Civil) No. 9470 of 2022 and CM APPL. 30607/2022 & 30608/2022 titled "Court on its own motion Vs Union of India. The list of participants is enclosed at **Annexure**.

2. At the outset, Chairman of Sub-Committee and Additional Chief Secretary, Urban Development & Chief Executive Officer, Delhi Urban Shelter Improvement Board (DUSIB), Government of NCT of Delhi (GNCTD) welcomed all the participants and discussed the preparation of short-term plan for allotment of houses in such cases where contribution have been received from Land Owning Agencies (LoAs) and beneficiaries. Further, the Chairman discussed the matter with the representatives of all LoAs, as to whether they want DUSIB to carry out relocation of Jhuggi Jhopdi (JJ) dwellers from their respective land and what is the level of urgency along with reasons thereof. Following discussions, it was directed to DUSIB to prepare for resettlement of eligible beneficiaries in following projects. Based on input given by DUSIB and land-owning agencies, The Land-owning Agency (LoA)/Project wise JJ basti to be taken up for resettlement is as under:

S. No.	Land Owning Agency (LOA) / Implementing Agency)	JJ Basti
1.	MCD	i. Kushak Nallah between INA and East Kidwai Nagar (NBCC) ii. JJ Basti, Indira Camp, Kalyan Vas, Kalyanpuri
2.	L&DO	i. G-Point Gole Market (RML) ii. Kanak Durga camp, R.K Puram Sec-12 (CPWD) iii. Nivedita Kunj, R.K Puram Sec-10
3.	DMRC & NHAI	i. JJ Lohar Basti, T point. Maa Anand Mayee Marg (DMRC) ii. Rajiv Camp, Mandawali (NHAI)
4.	PWD	i. New Sanjay Camp Okhla
5.	Irrigation & flood Control (I & FC) Dept	i. Khichri Pur (Ghazipur drain) ii. K&L Block, Wazirpur

*Stm*

-2-

3. As per the above deliberations, as of now, the cases as mentioned above in the table were identified and are recommended for taking up for rehabilitation utilizing JNNURM flats. MoHUA/HPC may give permission for utilizing JNNURM flats for rehabilitation of eligible dwellers residing in above mentioned clusters. DUSIB should identify JNNURM flats that can be utilized for rehabilitation and make requisite number of houses habitable expeditiously. Government of Delhi may make available requisite funds to DUSIB or allow unspent JNNURM funds for making these flats habitable. Further, DJB and other GNCTD agencies involved in providing essential amenities should help DUSIB to make selected houses habitable.

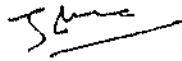
4. The Chairman also directed the representatives of land-owning agencies, wherever the matter is pending, to submit their urgency report expeditiously, which will be discussed in the next meeting of the sub-committee.

5. It was decided that High powered committee be apprised of identified locations and plan of action in the next meeting.

The Meeting ended with a vote of thanks to the Chair.

This issues with the approval of Chairman of Sub-Committee and Additional Chief Secretary, Urban Development & Chief Executive Officer, DUSIB, GNCTD.

**Encl.:** (List of Participants)


  
Deputy Secretary (UD/BSUP)  
Phone No. 23392218

**F/10969/SE(Coordn.)/(9)/DUSIB/ARHCs/2023/ 882 - 907 Dated: 03/ 09/2024**

To:

1. CEO, DUSIB, Punarvas Bhawan, IP Estate, New Delhi 110002
2. The Vice Chairman, DDA, Vikas Sadan Near INA Market, New Delhi-110023
3. Joint Secretary (HFA), MoHUA, Nirman Bhawan New Delhi 110011
4. CEO, DJB (HQ), Varunalaya Phase-II, Jhandewalan, New Delhi 110005
5. MD, DSIIDC, N-36, Bombay Life Building, Connaught Circus, New Delhi 110001
6. PPS to Addl. Chief Secretary, UD Department, Govt. of NCT of Delhi
7. PA to Spl. Secretary-II, UD Department, Govt. of NCT of Delhi

**And as per the List attached herewith**

  
Deputy Secretary (UD/BSUP)

No. N-11022/6/2022-HFA-V-UD (FTS-9127508)

Government of India  
Ministry of Housing and Urban Affairs  
(HFA-V Division)

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Room No.3, Technical Cell, Gate No.7,  
Nirman Bhawan, New Delhi-110011  
Dated 28.10.2024

**OFFICE MEMORANDUM**

Sub.: Minutes of the 3<sup>rd</sup> Meeting of High-Powered Committee held on 22<sup>nd</sup> October 2024 to review the compliance of earlier discussions, consideration of sub-committee recommendations and chalk out way forward strategy in compliance to the order dated 18th September 2023 passed by Hon'ble High Court of Delhi in Writ Petition (Civil) No. 9470 of 2022 and CM APPL. 30607/2022 & 30608/2022 titled "Court on its motion Vs Union of India & Ors."  
-- reg.

The undersigned is directed to forward herewith the Minutes of the 3<sup>rd</sup> Meeting of High-Powered Committee held on 22<sup>nd</sup> October 2024 at 3.15 pm in Room No. 123-C, Nirman Bhawan, New Delhi to review the compliance of earlier discussions, consideration of sub-committee recommendations and chalk out way forward strategy in compliance to the order dated 18<sup>th</sup> September 2023 passed by Hon'ble High Court of Delhi in Writ Petition (Civil) No. 9470 of 2022 and CM APPL. 30607/2022 & 30608/2022 titled "Court on its motion Vs Union of India & Ors." for information and necessary action.

*(B.K. Mandal)*  
(B.K. Mandal)

Under Secretary to the Govt. of India  
Tel.: 011-23063285  
E-mail: [clssha5@yahoo.com](mailto:clssha5@yahoo.com)

**Encl.: As above.**

**To,**

1. Secretary, Ministry of Housing and Urban Affairs, Nirman Bhawan, New Delhi
2. Chief Secretary, Govt. of NCT of Delhi, Delhi Secretariat, I.P. Estate, New Delhi-110002, E-mail: [csdelhi@nic.in](mailto:csdelhi@nic.in)
3. Additional Secretary (Delhi Division), Ministry of Housing and Urban Affairs, Nirman Bhawan, New Delhi
4. Additional Chief Secretary, Department of Urban Development, Govt. of NCT of Delhi, Delhi Secretariat, I.P. Estate, New Delhi-110002, E-mail: [psud@nic.in](mailto:psud@nic.in)
5. Vice Chairman, Delhi Development Authority (DDA), Vikas Sadan, INA, New Delhi-110023, E-mail: [vcdda@dda.gov.in](mailto:vcdda@dda.gov.in)
6. Chairperson/CEO, Delhi Urban Shelter Improvement Board (DUSIB), Punarwas Bhawan, I.P. Estate, New Delhi-110002, E-mail: [delhishelter@gmail.com](mailto:delhishelter@gmail.com)
7. Chairperson/CEO, Delhi Jal Board (HQ), Varunalaya Phase-II, Jhandewalan, New Delhi-110005, E-mail: [ceodelhi.djb@nic.in](mailto:ceodelhi.djb@nic.in)
8. Chairperson/MD, Delhi State Industrial and Infrastructure Development Corporation (DSIIDC), N-36, Bombay Life Building, Connaught Circus, New Delhi-110001, E-mail: [mddsiidc@gmail.com](mailto:mddsiidc@gmail.com)

**Copy for information to:**

1. PSO to Secretary (HUA)
2. PPS to JS&MD (HFA), MoHUA
3. PS to DDG (HFA), MoHUA

**Minutes of the 3<sup>rd</sup> Meeting of High-Powered Committee held on 22<sup>nd</sup> October 2024 to review the compliance of earlier discussions, consideration of sub-committee recommendations and chalk out way forward strategy in compliance to the order dated 18<sup>th</sup> September 2023 passed by Hon'ble High Court of Delhi in Writ Petition (Civil) No. 9470 of 2022 and CM APPL. 30607/2022 & 30608/2022 titled "Court on its motion Vs Union of India & Ors."**

The 3<sup>rd</sup> Meeting of High-Powered Committee (HPC) under the Chairmanship of Secretary, Ministry of Housing and Urban Affairs (MoHUA) was held on 22<sup>nd</sup> October 2024 at 3:15 pm in Room No. 123-C, Nirman Bhawan, New Delhi to review the compliance of earlier discussions, consideration of sub-committee recommendations and chalk out way forward strategy for allotment of vacant houses constructed under Jawaharlal Nehru National Urban Renewal Mission (JnNURM) in compliance to the order dated 18<sup>th</sup> September 2023 passed by Hon'ble High Court of Delhi in the matter of Writ Petition (Civil) No. 9470 of 2022 and CM APPL. 30607 & 30608 of 2022 titled as 'Court on its own motion Vs Union of India & Ors.'. The list of participants is at **Annexure**.

2. At the outset, Secretary, MoHUA welcomed all the participants. Further, Committee was briefed about progress made by sub-committee constituted under the Chairmanship of Additional Chief Secretary, Department of Urban Development, Government of National Capital of Delhi (GNCTD) and having VC, DDA and JS(HFA) as members. The objectives of the sub-committee, inter alia, were as under:

- prepare project-wise details/action plan, in which houses may be allotted to the eligible beneficiaries in next 3-6 months;
- Prepare list of such Slum/JJ clusters, where land-owning agency and beneficiaries have paid their contributions and identify the projects from where slum dwellers can be relocated;
- Prepare the project-wise list of beneficiaries who have paid contributions;
- Re-examine additional fund being charged from the land-owning agencies for slum rehabilitation since houses are constructed under JnNURM scheme.

3. Further, two meetings of sub-committee chaired by ACS(UD), GNCTD have been held and after detailed deliberations with all the stakeholders, the sub-committee proposed for resettlement of eligible beneficiaries in following projects:

S. No.	Land Owning Agency/ Implementing Agency	Name of JJ Basti
1.	MCD	i. Kushak Nallah between INA Market East Kidwai Nagar (NBCC) ii. JJ Basti, Indra Camp, Kalyan vas, Kalyanpuri
2.	L&DO	i. G Point Gole Market (RML) ii. Kanak Durga Camp, R.K. Puram, Sec-12 (CPWD) iii. Nivedita Kunj, R.K. Puram, Sec-10

3.	DMRC & NHAI	i. JJ Lohar Basti, T point, Maa Anand Mayee Marg (DMRC) ii. Rajiv Camp, Mandawali (NHAI)
4.	PWD	i. New Sanjay Camp, Okhla
5.	Irrigation & Flood Control (I&FC) Dept.	i. Khicharipur (Ghazipur Drain) ii. K&L Block, Wazirpur

4. CEO, DUSIB, briefed that approx. 2,500 houses will be required to be made ready for relocation of eligible beneficiaries in these JJ Bastis. Further, sub-committee has recommended that HPC/MoHUA may give permission for utilizing JnNURM houses for rehabilitation of eligible dwellers residing in above mentioned JJ Bastis. Required 2,500 houses may be made ready for occupancy in JnNURM project (Savda Ghevra) provided GNCTD makes available funds not more than Rs. 100 crore.

5. After detailed deliberations, HPC concluded the following actionable points:

- (i) Up to 2,500 JnNURM houses at Savda Ghevra are allowed to be used for Slum rehabilitation from these JJ Bastis.
- (ii) Considering request of DUSIB, it is recommended that GNCTD should allot funds to DUSIB and allow DUSIB to utilize funds collected from land-owning agencies/beneficiaries for making JnNURM houses habitable/available for resettlement.
- (iii) DUSIB will make 2,500 houses habitable for the rehabilitation of eligible slum dwellers residing in above mentioned JJ Bastis within a period of six months. Out of these, 1,000 houses may be made habitable preferably within 3 months in first phase along with the basic civic amenities and slum dwellers may be relocated to the repaired/renovated houses. Remaining 1,500 houses will be made habitable in 6 months. Accordingly, the lands in question shall be cleared and handed over by DUSIB to the land-owning agencies for further.
- (iv) Delhi Jal Board (DJB) and other agencies of GNCTD will conduct site inspection of these projects and submit the estimated cost to GNCTD for water, sewerage, electricity connections and other civic amenities to make these houses habitable. For this purpose, GNCTD may release the funds from AMRUT or State funds to provide basic civic amenities to these 1,000 houses within a period of three months and remaining 1,500 houses in next three months. In this regard, ACS (UD), GNCTD will convene a meeting with DJB and other concerned State agencies on priority.
- (v) Considering transfers in recent months, sub-committee is re-constituted under chairmanship of ACS (UD), GNCTD and having JS(HFA), MoHUA, VC (DDA) and CEO (DUSIB) as members.

*Savda P*

6. Further, Secretary, MoHUA emphasized that the sub-committee in its next meeting may finalize the feasibility for repair and renovation of remaining vacant houses to make them habitable, wherever the matter is pending in the Court and based on the urgency report of land-owning agencies. Next follow meeting will be held in December 2024.

7. The meeting ended with a vote of thanks.

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A handwritten signature in black ink, appearing to be 'S. Prasad', written in a cursive style.

**List of Participants**

1. Shri Srinivas Katikithala, Secretary, MoHUA
2. Shri Surendra Kumar Bagde, Additional Secretary, Delhi Division, MoHUA
3. Shri Navin Kumar Choudhary, Additional Chief Secretary, Department of Urban Development & Chief Executive Officer, DUSIB, GNCTD
4. Shri Kuldip Narayan, Joint Secretary, MoHUA
5. Shri R.K. Gautam, Deputy Director General, MoHUA
6. Shri Chittaranjan Dash, Principal Commissioner, Delhi Development Authority (DDA)
7. Shri Kunal Kashyap, Commissioner, DDA
8. Shri Ravi Dhawan, MD, DSIIDC and CEO, DUSIB
9. Shri P.K. Jha, Project Director, DUSIB, GNCTD
10. Shri Gajendra Tomar, Chief Engineer (Ground Water), Delhi Jal Board, GNCTD
11. Shri P.S. Solanki, Delhi Jal Board
12. Shri Manish Sagar, Superintending Engineer, DSIIDC, GNCTD
13. Shri B.K. Mandal, Under Secretary, MoHUA



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GOVERNMENT OF NCT OF DELHI  
DEPARTMENT OF URBAN DEVELOPMENT  
9<sup>TH</sup> LEVEL, C-WING, DELHI SECRETARIAT  
I.P. ESTATE, NEW DELHI-110002

UD-XX01/2/2025-PMAY/JnNURM-UD/1163-1168  
Comp No.302273

Dated: 09/12/2025

Meeting Notice

**Sub: 4<sup>th</sup> Meeting of the Sub-Committee formed by High-Powered Committee established in compliance of the Order dated 18/09/2023 of Hon'ble High Court of Delhi in WP (C) No. 9470 of 2022 titled "Court on its own motion Vs Union of India and Ors."**


It is stated that the Pr. Director (DUSIB), vide a letter dated 31/10/2025, has requested to convene a meeting of the Sub-Committee cited above to discuss the request of Land & Development Office, MoHUA for rehabilitation of eligible JJ dwellers of 3 JJ Bastis namely Bhai Ram Camp, Masjid Camp and DID camp located near Race course Area, New Delhi. (Copy Enclosed).

Therefore, it has been decided to convene the 4<sup>th</sup> meeting of the Sub-Committee, on 12/12/2025 at 04:30 p.m., under the Chairmanship of Secretary (UD), Govt. of NCT of Delhi, in the Conference Room at 9<sup>th</sup> Floor, Delhi Secretariat.

It is requested to make it convenient to attend the meeting along with concerned officer(s)/ official(s) with relevant information.

This issues with the approval of Secretary (UD)/ Chairman, Sub-Committee.

Encl.: As above

  
Deputy Secretary (UD)  
Phone No.23392218

UD-XX01/2/2025-PMAY/JnNURM-UD/1163-1168

Dated: 09/12/2025

To:

1. The Vice Chairman, DDA, Vikas Sadan Near INA Market, New Delhi-110023
2. Joint Secretary (HFA), MoHUA, Sankalp Bhawan, GPOA-2, Pt. Ravi Shankar Shukla Lane, New Delhi-110001
3. CEO, DUSIB, Punarvas Bhawan, IP Estate, New Delhi 110002
4. Land and Development Officer, L&DO, MoHUA, 5th floor, Kasturba Gandhi Marg, Sankalp Bhawan, New Delhi - 110 001
5. PPS to Secretary, UD Department, Govt. of NCT of Delhi
6. PA to Spl. Secretary-III, UD Department, Govt. of NCT of Delhi

  
Deputy Secretary (UD)

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(3P)  
R-299/M(A)/26

E-2000/63/CAU

13/01/2026

(3P)

GOVERNMENT OF NCT OF DELHI  
DEPARTMENT OF URBAN DEVELOPMENT  
9th LEVEL, C-WING, DELHI SECRETARIAT  
I.P. ESTATE, NEW DELHI-110002

File No. UD-XX01/2/2025-PMAY/JnNURM-UD/41-46  
Comp. No. 302273

Date: 13/01/2026

Minutes of Meeting

Subject: Minutes of the 4<sup>th</sup> Meeting of Sub-Committee held under the Chairmanship of the Secretary (UD), GNCTD on 12/ 12/2025 at 04:30 p.m. in compliance to the Order dated 18/09/2023 passed by Hon'ble High Court of Delhi in Writ Petition (Civil) No. 9470 of 2022 and CM APPL. 30607/2022 & 30608/2022 titled "Court on its own motion Vs Union of India and Ors."

The Fourth meeting of Sub-Committee cited above was held under the Chairmanship of the Secretary (UD), GNCTD/Chairman of Sub-Committee in Conference Room at 9<sup>th</sup> Floor, Delhi Secretariat, New Delhi. The list of participants is enclosed as Annexure. The gist of deliberations & decisions taken in the meeting is as under:

1. DUSIB apprised that out of 2500 flats already recommended by the High Powered Committee (HPC) at Savda Ghevra, 1000 flats have been made habitable. It was also apprised that the letters were sent to the concerned land owning agencies (LOAs) for deposit of relocation charges in respect of JJ bastis recommended by HPC where relocation charges have not been received. Status of said JJ bastis is as under:

Sr. No.	Name of JJ basti	Land owning agency	Total No. of Jhuggi units/ Petitioners	Status of Relocation Charges	Remarks
(i)	Kushak Nalla , East Kidwai Nagar	NBCC/ MCD	449	Received	EDC (Eligibility Determination Camp) held
(ii)	Indira camp, Kalyanvas, Kalyanpuri	MCD	80	Received	EDC held
(iii)	G-point, Gole Market	RML/ L&DO	68	Received	EDC held
(iv)	Kanak Durga camp, RK Puram, Sector- 12	L&DO/ Rajya Sabha Sectt.	939 (old Survey - 2002)	Part payment of Rs. 2,34,33,000/- received	EDC not held. Balance amount of Rs.84,06,67,000/- not received.
(v)	Nivedita Kunj, RK Puram, Sector 10	L&DO	154	Not received	EDC not held. Relocation charges of Rs.12,01,09,900/- not received.
(vi)	New Sanjay camp, Okhla (demolished cluster)	PWD	223	Received	EDC held.
(vii)	Lohar basti, Maa Anand Mayee Marg	DMRC	1	Received	EDC held. STAY by Hon'ble High Court in WPC 10476/2024 vide order dated 30.07.2024.
viii)	Rajiv camp, Mandawli	NHAI	2	Received	EDC held
(ix)	Khichri pur (Gazipur drain)	I&FC	453	Not received.	EDC not held. Relocation charges Rs.35,25,52,800/- not received.
(x)	K&L Block, Wazirpur	I&FC	410 (old survey)	Part payment of Rs.1,29,10,800/- received.	EDC not held. Balance amount of Rs.18,58,32,200/- not received.
		<b>Total</b>	<b>2779</b>		

Sh. Rajkumar K.  
Page No. 107/11/26

M. Ganeshi  
10/11/26

1. Director (Geny)  
2. S.G. (Coord)

07/9.

2. The issue with reference to request received from L&DO vide letters dated 17.10.2025, to reserve 1000 flats at Savda Ghevra for eligible JJ dwellers of following JJ bastis as well as for other Jhuggi Dwellers slated for future Rehabilitation projects involving the clearance of encroached Government Land was deliberated:

S. No.	Name of JJ Basti	No. of households as per list of 675 JJ Bastis	Land Owning Agency	Remarks
(i)	Bhai Ram Camp, Race Course Road	500	L&DO	EDC held by DDA. Demand for relocation charges Rs.84,96,82,940/- raised. Relocation charges not received.
(ii)	Masjid Camp, Race Course Club	47	L&DO	
(iii)	DID Camp, Race Course Road	85	L&DO	

3. Further, DUSIB also informed that the requests have been received from Maulana Azad Medical College (M.A.M.C.) and IIT, Delhi, for removal of the following JJ Bastis on priority:

S. No.	Name of JJ Basti	No. of households as per list of 675 JJ Bastis	LOA	No. of Eligible	Remarks
(i)	LNJP Hospital Ranjeet Road	667	MAMC	No	EDC not held.
(ii)	64 Khamba Dhobi Ghat no.26, J.N.Marg	79	MAMC	No	Demand for relocation charges of Rs. 94.0 Cr. raised. Relocation charges not received.
(iii)	East of 64 Khamba Meer Dard Road	259	MAMC	No	
(iv)	Dhobi Ghat No.27 near Maulana Azad Medical Meer Dard Road	42	MAMC	No	
(v)	Sector III/JJ Mahiwal Saraswati Camp R.K. Puram	298	IIT Delhi	No	EDC not held. Demand for relocation charges of Rs.23,15,78,800/- raised. Relocation charges not received.

4. It was also apprised by DUSIB that letter from Under Secretary, MoHUA, GoI dated 30.01.2025 was received to include the eligible JJ dwellers involved in cases pending before Hon'ble Supreme Court (titled as Rajiv Camp Saidabad Vs GNCTD and Shiv Devi Vs Vijay Kumar & Others). It was apprised that the JJ dwellers in the matter of Shiv Devi are jhuggi dwellers of JJ basti New Sanjay Camp Okhla, already recommended by HPC in its 3<sup>rd</sup> Meeting. In addition to above Court matter, it was also apprised that Hon'ble High Court in respect of petitioners of two other JJ Bastis have also been directed for Rehabilitation. The detail of said JJ bastis is as under:

S. No.	Name of JJ Basti	No. of Petitioners	LOA	No. of Eligible	Remarks
(i)	Rajiv Camp Saidabad (already demolished) SLP No. 13296-97/2017	250	DMRC	155	Demand for relocation charges of Rs.13,39,35,500/- raised. Relocation charges not received.
(ii)	H-2, H-4 Jahangiripuri Alam Bund W.P.(C) 3613/2017	8	MCD	8	Demand for relocation charges of Rs. 69,12,800/- raised. Relocation charges not received.
(iii)	V.P Singh Camp, Railway Colony, Tuglakabad W.P.(C) 8749/2010	1	Container Corp. of India	01	Demand for relocation charges of Rs. 8,64,100/- raised. Relocation charges not received.

5. After deliberations, the Sub-Committee recommended to add the following JJ Bastis in the list for rehabilitation on priority:

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S. No.	Name of JJ Basti	No. of households as per list of 675 JJ Bastis	LOA
(i)	Bhai Ram Camp, Race Course Road	500	L&DO
(ii)	Masjid Camp, Race Course Club	47	L&DO
(iii)	DID Camp, Race Course Road	85	L&DO
(iv)	LNJP Hospital Ranjeet Road	667	MAMC
(v)	64 Khamba Dhobi Ghat no.26, J.N.Marg	79	MAMC
(vi)	East of 64 Khamba Meer Dard Road	259	MAMC
(vii)	Dhobi Ghat No.27 near Maulana Azad Medical Meer Dard Road	42	MAMC
(viii)	Sector III/JJ Mahiwal Saraswati Camp R.K.Puram	298	IIT Delhi
(ix)	Rajiv Camp Saidabad (already demolished) SLP No. 13296-97/2017	250	DMRC
(x)	H-2,H-4 Jahangirpuri Alam Bund W.P.(C)3613/2017	8	MCD
(xi)	V.P Singh Camp, Railway Colony, Tuglakabad W.P.(C) 8749/2010	1	Container Corp. of India
	<b>Total</b>	<b>2236</b>	

6. The Committee also recommended that the eligible JJ dwellers of above JJ Bastis may also be accommodated in the flats at Savda Ghevra for rehabilitation. It was also recommended that the rehabilitation of above mentioned JJ bastis may be carried out as per order of receipt of relocation charges from the land owning agencies.

7. It was also decided that the Land Owning Agencies of the JJ bastis already recommended by the HPC who have not deposited relocation charges would be given another chance to deposit relocation charges at the earliest, failing which the issue will be placed before the next meeting of HPC to take a decision.

The Meeting ended with a vote of thanks to the Chair.

This issues with the approval of Chairman of Sub-Committee and Secretary, Urban Development Department, GNCTD.

Encl.: (List of Participants)

  
Deputy Secretary (UD/BSUP)

File No. UD-XX01/2/2025-PMAY/JnNURM-UD/41-46

Date: 13/01/2026

To,

1. The Vice Chairman, DDA, Vikas Sadan Near INA Market, New Delhi-110023
2. Joint Secretary (HFA), MoHUA, Sankalp Bhawan, GPOA-2, Pt. Ravi Shankar Shukla Lane, New Delhi-110001
3. CEO, DUSIB, Punarvas Bhawan, IP Estate, New Delhi 110002
4. Land and Development Officer, L&DO, MoHUA, 5th floor, Kasturba Gandhi Marg, Sankalp Bhawan, New Delhi - 110 001
5. PPS to Secretary, UD Department, Govt. of NCT of Delhi
6. PA to Spl. Secretary-III, UD Department, Govt. of NCT of Delhi

  
Deputy Secretary (UD/BSUP)



S-S-26

\* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 9470/2022

COURT ON ITS OWN MOTION

.....Petitioner

Through:

versus

UNION OF INDIA AND ORS

.....Respondents

Through: Mr.Anurag Ahluwalia, CGSC with  
Mr.Abhinav Siddhant (GP) and  
Mr.Rohit Kumar, Advocate for Union  
of India.

Mr.Prashant Manchanda, ASC with  
Ms.Haridsa Medha Dilip and  
Ms.Nancy Shah, Advocate for  
GNCTD.

Mr.Parvinder Chauhan, Advocate  
with Ms.Akriti Garg, Mr.Rahul  
Chauhan, Advocates for DUSIB  
along with Mr.P.K.Jha (Director),  
Mr.Vijay Maggo (LO), Mr.Himanshu  
Singhal (LA) and Mr.Pranav Siroha  
(LA).

Ms.Rukhmini Bobde, Advocate with  
Mr.Amit Kumar Srivastava, Advocate  
for SDMC.

Ms.Diya Kapur, Advocate (through  
VC) with Ms.Gauri Puri, Ms.Aditi  
Gupta, Ms.Yamina Rizuri,  
Ms.G.Gambhani, Mr.Raghav Kumar  
and Mr.Aditya, Advocates for  
applicant in CM APPL.54186/2024.

Mr.Kamlesh Kr.Mishr, Advocate with  
Ms.Renu Prajapati, Ms.Shivani  
Verma and Ms.Snigdha, Advocates  
for Intervenor.

T.C *AC*



**CORAM:  
HON'BLE THE ACTING CHIEF JUSTICE  
HON'BLE MR. JUSTICE TUSHAR RAO GEDELA**

**ORDER**  
**27.09.2024**

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**CM APPL.54186/2024**

1. Learned counsel for DUSIB prays for an adjournment on the ground that funds for repairs and renovation are yet to be released by the GNCTD. He, however, states that he is optimistic that the requisite funds for repairs and renovation shall be released by GNCTD before the next date of hearing.
2. Let a status report be filed by DUSIB within two weeks indicating the extent of repair and renovation of the flats in question that is required as well as the decision of GNCTD qua release of funds. Since the applicant is willing to take over the flats on as-is-where basis, the DUSIB may indicate its opposition to the same, if any.
3. List on 29<sup>th</sup> October, 2024, the date already fixed.

**ACTING CHIEF JUSTICE**

**TUSHAR RAO GEDELA, J**

**SEPTEMBER 27, 2024**  
**TS**

T.C *AC*



S-4

\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**+ W.P.(C) 9470/2022, CM APPL. 30607/2022, CM APPL. 30608/2022,  
CM APPL. 65743/2023, CM APPL. 13255/2024, CM APPL.  
38283/2024 & CM APPL. 54186/2024

COURT ON ITS OWN MOTION

.....Petitioner

Through: Mr. Sudhir K. Makkar, Senior  
Advocate alongwith Ms. Saumya  
Gupta and Ms. Aadhya Shrotriya,  
Advocates for Amicus Curiae.

versus

UNION OF INDIA AND ORS

.....Respondents

Through: Mr. Anurag Ahjluwalia, CGSC  
alongwith Mr. Abhigyan Siddhant,  
G.P. and Mr. Rohit Kumar, Advocate  
for UOI/R-1.Mr. Parvinder Chauhan, Ms. Aakriti  
Garg, Mr. P.K. Jha (Present Director)  
and Mr. Pranav Sirohi (LA) for  
DUSIB.Mr. Kamlesh Kumar Mishra, Ms.  
Renu, Ms. Shivani Verma and Mr.  
Smashti Solomon, Advocates for  
Intervener.Mr. Firdouse Qutb Wani, ASC,  
DSI IDC alongwith Ms. Subia Naaz  
and Mr. Hasan Haider, Advocates for  
DSI IDC.Ms. Diya Kapur, Ms. Gauri Puri, Ms.  
Karuvaki, Mr. Rishabh Tehlan and  
Mr. Mathura Prasad, Advocates for  
the applicant in C.M. Appl.  
No.13255/2024.

T.C



Ms. Zehra Khan, Ms. Aanchal Tikmani and Mr. A. Shankar, Advocates for applicants in C.M. Appl.No.65743/2023.

Ms. Jayshree Satpute and Ms. Farha Qureshi, Advocates for applicants in CM Appl. No.38283/2024.

**CORAM:**  
**HON'BLE THE CHIEF JUSTICE**  
**HON'BLE MR. JUSTICE TUSHAR RAO GEDELA**

**ORDER**  
**22.11.2024**

%

1. Learned counsel for Union of India has drawn this Court's attention to the Minutes of the 3<sup>rd</sup> Meeting of High Powered Committee held on 22<sup>nd</sup> October, 2024 to review the compliance of earlier directions, consideration of sub-committee recommendations and chalk out the way forward strategy in compliance of the order dated 18<sup>th</sup> September, 2023 passed by this Court in Writ Petition (Civil) No.9470/2022. The relevant portion of the said Minutes are reproduced hereunder:

*"5. After detailed deliberations, HPC concluded the following actionable points:*

- (i) Upto 2,500 JnNURM houses at Savda Ghevra are allowed to be used for Slum rehabilitation from these JJ Bastis.*
- (ii) Considering request of DUSIB, it is recommended that GNCTD should allot funds to DUSIB and allow DUSIB to utilize funds collected from land-owning agencies/beneficiaries for making JnNURM houses habitable/available for resettlement.*
- (iii) DUSIB will make 2,500 houses habitable for the*

T.C



*rehabilitation of eligible slum dwellers residing in above mentioned JJ Bastis within a period of six months. Out of these, 1,000 houses may be made habitable preferably within 3 months in first phase alongwith the basic civil amenities and slum dwellers may be relocated to the repaired/renovated houses. Remaining 1,500 houses will be made habitable in 6 months. Accordingly, the lands in question shall be cleared and handed over by DUSIB to the land-owning agencies for further.*

- (iv) *Delhi Jal Board (DJB) and other agencies of GNCTD will conduct site inspection of these projects and submit the estimated cost to GNCTD for water, sewerage, electricity connections and other civil amenities to make these houses habitable. For this purpose, GNCTD may release the funds from AMRUT or State funds to provide basic civil amenities to these 1,000 houses within a period of three months and remaining 1,500 houses in next three months. In this regard, ACS (UD), GNCTD will convene a meeting with DJB and other concerned State agencies on priority.*
- (v) *Considering transfers in recent months, sub-committee is re-constituted under chairmanship of ACS (UD), GNCTD and having JS (HFA), MoHUA, VC (DDA) and CEIU (DUSIB) as members."*

2. Learned counsel for the applicants/beneficiaries state that the beneficiaries are willing to accept the allocation of flats in Savda Ghevra, Delhi. They, however, pray that the DUSIB be directed to hold the draw of plots immediately and sewerage as well as water and electricity connections be operationalised immediately.

3. Keeping in view the aforesaid Minutes of Meeting as well as the contentions advanced by the learned counsel for the beneficiaries, this Court directs the GNCTD/DJB/DUSIB and other agencies to immediately operationalise the sewerage, water and electricity connections in Savda

T.C



Ghevra, Delhi, but not later than four weeks.

4. List on 8<sup>th</sup> January, 2025.

**MANMOHAN, CJ**

**TUSHAR RAO GEDELA, J**

**NOVEMBER 22, 2024**

*kct*

T.C *TC*



§~32 to 34

\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 6600/2017

**PARMOD KUMAR AND ORS** .....Petitioner

Through: Mr. Ankur Goel, Advocate

versus

**DELHI URBAN SHELTER IMPROVEMENT BOARD AND ORS**

.....Respondent

Through: Mr. Anuj Chaturvedi, Ms. Richa Dhawan and Mr. Pawar Kumar, Advocates with Mr. P.K. Jha, Principal Director and Mr. Pranav Siroha, LA for DUSIB.

Mr. Prashant Manchanda, ASC with Ms. Nancy Shah, Advocate for GNCTD.

Mr. Arjun Pant, Advocate for DDA.

Ms. Rukhmini Bobde and Mr. Jatin Dhamija, Advocates for SDMC.

(33)

+ W.P.(C) 9470/2022 & CM APPL. 30607/2022, CM APPL. 30608/2022, CM APPL. 65743/2023, CM APPL. 13255/2024, CM APPL. 38283/2024, CM APPL.54186/2024 & CM APPL. 564/2025

**COURT ON ITS OWN MOTION**

.....Petitioner

Through: Ms. Zehra Khan and Ms. Aanchal Tikmani, Advocates

versus

**UNION OF INDIA AND ORS**

.....Respondent

Through: Mr. Anuj Chaturvedi, Ms. Richa Dhawan and Mr. Pawar Kumar, Advocates with Mr. P.K. Jha, Principal Director and Mr. Pranav Siroha, LA for DUSIB.

Ms. Renu, Mr. Kamlesh Kumar Mishra, Ms. Pragya Jaishwal and Ms. Shivani Verma, Advocates for the

T.C



Intervenor.

Ms. Diya Kapur, Sr. Advocate with Ms. Gauri Puri, Mr. Raghav Kumar, Mr. Varun Pandit and Mr. Aditya Ladha, Advocates alongwith applicant in CM APPL. 13255/2024.

Ms. Jayshree Satpute and Ms. Farha Qureshi, Advocates for applicant in CM APPL. 38283/2024.

(34)

+ W.P.(C) 11654/2024 & CM APPL. 48402/2024

MR. RAVINDER & ORS .....Petitioner

Through: Mr. M. Hasibuddin, Advocate

versus

GOVT. OF NCT OF DELHI .....Respondent

Through: Mr. Anuj Chaturvedi, Ms. Richa Dhawan and Mr. Pawar Kumar, Advocates with Mr. P.K. Jha, Principal Director and Mr. Pranav Siroha, LA for DUSIB.

**CORAM:**

**HON'BLE THE ACTING CHIEF JUSTICE**

**HON'BLE MR. JUSTICE TUSHAR RAO GEDELA**

**ORDER**

**08.01.2025**

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1. The learned counsel appearing for the applicant (CM APPL. 13255/2024) has drawn the attention of this court to order dated 22.11.2024, whereby this court had directed the agencies to immediately operationalize the sewerage, water and electricity connections in Savda Ghevra, Delhi. The said order is set out below:-

“1. Learned counsel for Union of India has drawn this Court’s attention to the Minutes of the 3<sup>rd</sup> Meeting of High Powered Committee held on 22<sup>nd</sup> October, 2024 to review the compliance of earlier directions, consideration of sub-committee recommendations and chalk out the way forward strategy in compliance of the order

T.C



dated 18<sup>th</sup> September, 2023 passed by this Court in Writ Petition (Civil) No.9470/2022. The relevant portion of the said Minutes are reproduced hereunder:

*“5. After detailed deliberations, HPC concluded the following actionable points:*

*(i) Upto 2,500 JnNURM houses at Savda Ghevra are allowed to be used for Slum rehabilitation from these JJ Bastis.*

*(ii) Considering request of DUSIB, it is recommended that GNCTD should allot funds to DUSIB and allow DUSIB to utilize funds collected from land-owning agencies/beneficiaries for making JnNURM houses habitable/available for resettlement.*

*(iii) DUSIB will make 2,500 houses habitable for the rehabilitation of eligible slum dwellers residing in above mentioned JJ Bastis within a period of six months. Out of these, 1,000 houses may be made habitable preferably within 3 months in first phase alongwith the basic civil amenities and slum dwellers may be relocated to the repaired/renovated houses. Remaining 1,500 houses will be made habitable in 6 months. Accordingly, the lands in question shall be cleared and handed over by DUSIB to the land-owning agencies for further.*

*(iv) Delhi Jal Board (DJB) and other agencies of GNCTD will conduct site inspection of these projects and submit the estimated cost to GNCTD for water, sewerage, electricity connections and other civil amenities to make these houses habitable. For this purpose, GNCTD may release the funds from AMRUT or State funds to provide basic civil amenities to these 1,000 houses within a period of three months and remaining 1,500 houses in next three months. In this regard, ACS (UD), GNCTD will convene a meeting with DJB and other concerned State agencies on priority.*

T.C 



*(v) Considering transfers in recent months, sub-committee is re-constituted under chairmanship of ACS (UD), GNCTD and having JS (HFA), MoHUA, VC (DDA) and CEIU (DUSIB) as members.”*

2. Learned counsel for the applicants/beneficiaries state that the beneficiaries are willing to accept the allocation of flats in Savda Ghevra, Delhi. They, however, pray that the DUSIB be directed to hold the draw of plots immediately and sewerage as well as water and electricity connections be operationalised immediately.

3. Keeping in view the aforesaid Minutes of Meeting as well as the contentions advanced by the learned counsel for the beneficiaries, this Court directs the GNCTD/DJB/DUSIB and other agencies to immediately operationalise the sewerage, water and electricity connections in Savda Ghevra, Delhi, but not later than four weeks.

4. List on 8<sup>th</sup> January, 2025.”

2. The learned counsel appearing for DUSIB submits that the minutes of the meeting held on 22.10.2024, which has been noted in the aforesaid order dated 22.11.2024, also includes the recommendation that the GNCTD shall allot funds to DUSIB and allow DUSIB to utilize funds collected from land-owning agencies/beneficiaries for making JnNURM houses habitable/available for resettlement. He submits that DUSIB has not received any funds as yet and further has also not received any permission to use the funds collected from land-owning agencies.

3. The learned counsel appearing for the GNCTD submits that there is no difficulty in permitting DUSIB to utilize the funds available with them. However, it is necessary for DUSIB to provide an account for the same. Insofar as the further funds are concerned, it is apparent that only limited funds would be required for carrying out any immediate repairs and for

T.C 



ensuring that the utility connections are operationalized.

4. Since there is no objection for DUSIB to utilize the funds already available with them, subject to DUSIB furnishing an account for the same, we direct DUSIB to take forthwith steps to ensure compliance of the order dated 22.11.2024.

5. Needless to state that all other departments, that is, GNCTD including Delhi Jal Board shall ensure that the orders passed are complied with.

6. We also further clarify that since the order of 22.11.2024 had been issued before the Model Code of Conduct became effective, we clarify the same would not be an impediment for compliance of the orders passed by this court.

7. List on 05.03.2025.

**VIBHU BAKHRU, ACJ**

**TUSHAR RAO GEDELA, J**

**JANUARY 08, 2025**

**Aj**

[Click here to check corrigendum, if any](#)

T.C 



§~47

\* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 9470/2022

COURT ON ITS OWN MOTION

.....Petitioner

Through:

versus

UNION OF INDIA AND ORS

.....Respondents

Through: Mr. Arnav Kumar, CGSC with Ms. Savi Garga, Advocate for UOI.  
Mr. Anuj Chaturvedi, Ms. Harshita Maheshwari, Advocates and Mr. Himanshu Singhal, LA for DUSIB.  
Ms. Avni Singh, Advocate for GNCTD.  
Mr. Sandeep Devashish Das, Ms. Kanat Malik and Mr. Tanishq Juneja, Advocates for DSIIDC.  
Ms. Diya Kapoor, Senior Advocate with Ms. Gauri Puri, Mr. Varun Pandit, Mr. Raghav Kumar and Mr. Aditya, Advocates for Applicant.  
Mr. Kamlesh Kr Mishra, Ms. Renu, Mr. Prateek Ms. Shivani Verma and Mr. Lal Babu Lalit, Advocates for the Intervenors.

**CORAM:****HON'BLE THE CHIEF JUSTICE****HON'BLE MR. JUSTICE TUSHAR RAO GEDELA****ORDER****28.05.2025**

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**CM APPL. 33889/2025 (Direction)**

1. This Court on 22.11.2024 while noticing the minutes of the meeting dated 22.10.2024, which was formed to review compliance of earlier

T.C *AC*



directions, directed the DUSIB, GNCTD, Delhi Jal Board and other agencies to immediately operationalise the sewerage, water and electricity connection in Savada Ghevra within four weeks.

2. Learned counsel representing the DUSIB, however has stated that considering the extent of repairs of the houses, a tender was floated pursuant to which letter of commencement of work has been issued on 22.05.2025. The said letter of commencement of work dated 22.05.2025 is taken on record.

3. Learned counsel for the Board, DUSIB has however stated that repair work is likely to take six months' time. Having regard to the fact that the issue has been pending since fairly a long time and also considering the need of the residential accommodation to the Jhuggi Jhopri Dwellers, we feel it appropriate to require that the repair works shall be completed within four months by deputing some more workforce. The repair work shall include providing the electricity, water connection, sewerage and the internal roads as well.

4. List on 30.05.2025 to enable the learned counsel representing the DUSIB to file an affidavit to be sworn in by none other than the Principal Director of the Board, DUSIB disclosing the time period which might be reduced from six months period for completion of the repair work.

**DEVENDRA KUMAR UPADHYAYA, CJ**

**TUSHAR RAO GEDELA, J**

**MAY 28, 2025**

ytj

T.C



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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**  
+ **W.P.(C) 9470/2022**

**COURT ON ITS OWN MOTION**

.....Petitioner

Through: Mr. Sudhir K Makkar, Sr. Advocate  
(Amicus Curiae) with Ms. Aadhya  
Shrotriya and Ms. Saumya Gupta,  
Advocates

versus

**UNION OF INDIA AND ORS**

.....Respondents

Through: Ms. Avni Singh, Panel Counsel with  
Mr. Vaibhav Sharma and Ms. Harshita  
Nathrani, Advocates for GNCTD.  
Mr. Anuj Chaturvedi and Ms. Shivani  
Thakur, Advocates for DUSIB.  
Ms. Malvi Balyan for Ms. Sangeeta  
Bharti, Standing Counsel for DJB.  
Ms. Rukhmini Bobde, Advocate for  
SDMC.  
Mr. Sandeep Devashish Das, Ms.  
Kanak Malik and Mr. Tanishq Juneja,  
Advocates for DSIIDC.  
Ms. Zehra Khan and Ms. Delphina,  
Advocates for the Intervenor.  
Ms. Diya Kapoor, Sr. Advocate with  
Ms. Gauri Puri and Mr. Kashish  
Bhardwaj, Advocates for the applicant  
in CM APPL. 13255/2024.

**CORAM:**

**HON'BLE THE CHIEF JUSTICE**

**HON'BLE MR. JUSTICE TUSHAR RAO GEDELA**

**ORDER**

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**15.10.2025**

**CM APPL. 64904/2025 (Direction)**

1. On 30.05.2025, the Court passed the following order:-

T.C.

**W.P.(C) 9470/2022**

**Page 1 of 4**



*"1. Pursuant to our order dated 28.05.2025, an affidavit on behalf of Delhi Urban Shelter Improvement Board (DUSIB) has been filed by its Principal Director which is taken on record.*

*2. Learned counsel representing the DUSIB has drawn our attention to a Special Condition wherein it has been mentioned that the work is a time bound work and has to be carried out on top priority under the directions of this Court. The said clause under the head Special Condition is extracted hereinbelow:*

*Special Condition*

*A. This is a time bound work to be carried out on top priority under the direction of Hon'ble High Court of Delhi and High powered committee.*

*Contractor must read specially Clause 2:- Compensation for delay as mentioned on page 52 and 52.*

*i) That 1000 flats must be got ready within 3 months from the date of commencement of work otherwise clause 2 shall be enforced and necessary recovery shall be made.*

*ii) Balance 1500 flats must be get ready in another 3 months, making a total of 6 months for 2500 flats, otherwise clause 2 shall be enforced and necessary recovery shall be made.*

*B. Water Quality: The contractor must use water which is well within the required PH value for construction works in all kinds of construction, repair and curing. In case there are any issues with quality of water, then a R.O. Plant shall be installed at site to maintain the quality of water, for which nothing extra shall be paid to bidder/contractor. "*

*3. Accordingly, we direct that not only the DUSIB shall ensure that the contractor selected for execution of the work adheres to the said Special Condition but we also provide that any laxity on the part of the contractor will be viewed seriously by this Court.*

*4. Having regard to the fact that the subject project has been lingering for no plausible reason since long, we also direct that the concerned agencies, namely GNCTD, Delhi Jal Board and TPDDL shall cooperate in timely execution of the work, failing which the individual agency shall be made personally liable.*

T.C. 



5. *Learned counsel representing DUSIB has drawn our attention to the assertions made in paragraph of the 11 of the affidavit filed, according to which the DUSIB has sought sanction from the GNCTD for release of fund for completion of the construction of the Sewerage Treatment Plan, however, the said sanction is pending consideration/ approval before the GNCTD.*

6. *We thus, direct that the said issue shall be taken up by the GNCTD at an appropriate level with expedition and release of necessary funds shall be considered in accordance with the requirement of the project.*

7. *The Delhi Jal Board shall file an updated status report regarding the progress made in the project. We also direct the counsel representing the GNCTD to file an affidavit by the appropriate officer regarding the decision which might be taken during this period about the sanction of funds for construction of Sewerage Treatment Plan.*

8. *List on 17.09.2025."*

2. Learned counsel representing the DUSIB, on instructions, has stated that so far as 1000 flats are concerned, repair work has been completed in the last week of September and the flats have been made habitable, however, possession of the said flats is yet to be taken over by DUSIB.

3. In the aforesaid view, we require DUSIB to file a status report/affidavit giving details of the process they shall adopt for allotment of these flats to the *jhuggi* dwellers and the timeline in which the allotment shall be completed. The said affidavit shall be filed by the next date of listing.

4. In our order dated 30.05.2025, we had also recorded the statement made by learned counsel appearing for DUSIB that the Board had sought sanction from the GNCTD for release of funds for completion of construction of the Sewerage Treatment Plan and the said sanction is pending consideration before the Competent Authority.

5. Learned counsel representing the GNCTD has filed a status report, wherein it has been mentioned that approval at the highest level in the

T.C. *AC*

**W.P.(C) 9470/2022**

**Page 3 of 4**



Government has been granted on 03.09.2025 and an amount of Rs.13,61,92,351/- has also been transferred to Delhi Jal Board through RTGS on the same date. The said status report is taken on record.

6. In view of the fact that the amount as aforesaid has already been sanctioned by the Government to Delhi Jal Board, a status report/affidavit shall be filed by the Board before the next date of listing informing the Court as to whether the work relating to construction of Sewerage Treatment Plant has commenced or not, and if it has not commenced, what is the timeline of commencement of work and its completion as well. In any case, we direct the Delhi Jal Board to take up the work relating to construction of Sewerage Treatment Plan at the earliest.

7. List this application alongwith writ petition on 12.11.2025. Matter to be placed 'High on Board'.

8. The date already fixed i.e. 17.12.2025 stands cancelled.

9. We make it clear that if any individual *jhuggi* dweller has any grievance, the same shall be permitted to put forth before the Court only through learned Amicus Curiae.

**DEVENDRA KUMAR UPADHYAYA, CJ**

**TUSHAR RAO GEDELA, J**

**OCTOBER 15, 2025**

ytj

T.C *AC*

**W.P.(C) 9470/2022**

**Page 4 of 4**

*This is a digitally signed order.*

*The authenticity of the order can be re-verified from Delhi High Court Order Portal by scanning the QR code shown above.*

*The Order is downloaded from the DHC Server on 27/03/2026 at 12:38:53*

13320  
Annexure R-8(COLLY)

C-01

Name of Cluster	JJC at Goela Dairy Najafgarh
AC Name and No.	Matiala (AC-34)
JJC Code	259



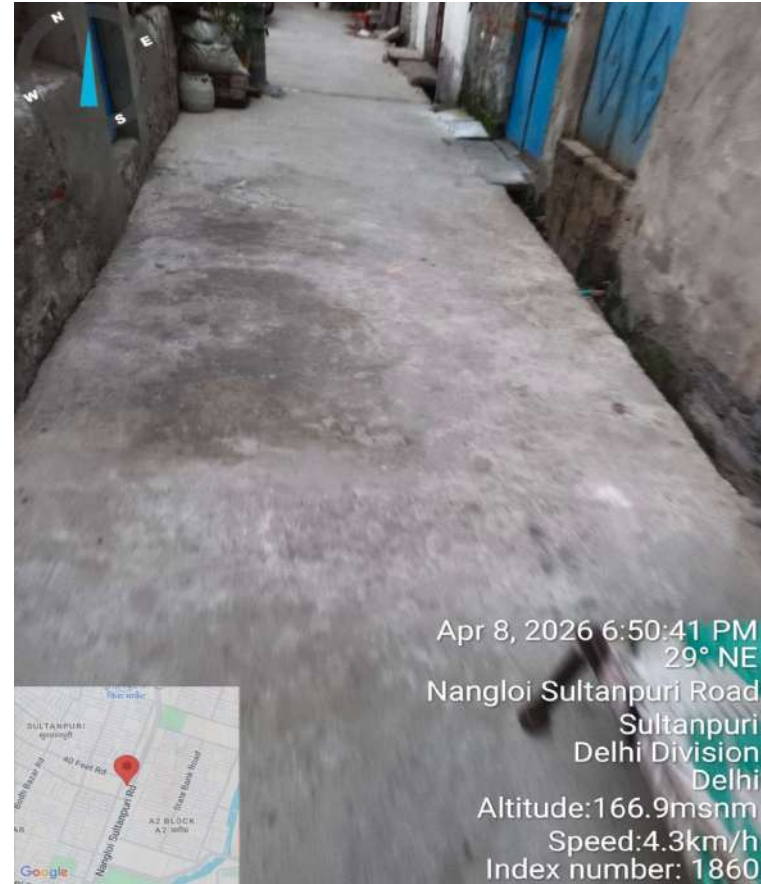
**C-02****Name of Cluster****JJC SudarshanPark MotiNagar****AC Name and No.****MotiNagar-25****JJC Code****59,60**

C-03

Lanes Hrmr bhatta jwalapuri (Cluster code 467)

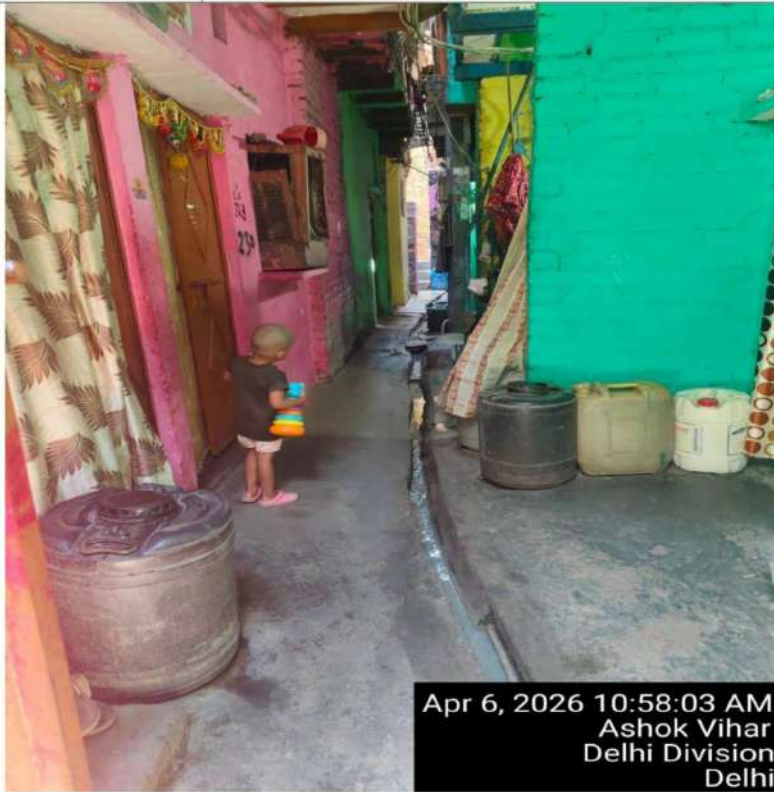


Lanes D-1 MachiChowkSultanpuri (Code No. 447)



## C-04

Name of Cluster	Sawan Park Chowck No.-3 Ashok Vihar
AC Name and No.	Wazirpur (AC-17)
JJC Code	346



Name of Cluster	Harijan Balmiki Camp Bijwasan (AC-36)Code: 72
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C-05

Name of Cluster	Sector-I R.K.Puram Police Post (Hanuman Camp)	Name of Cluster	Indira Camp Begum Pur
AC Name and No.	RK Puram (AC-44)	AC Name and No.	Malviya Nagar (AC-43)
JJC Code	522	JJC Code	426

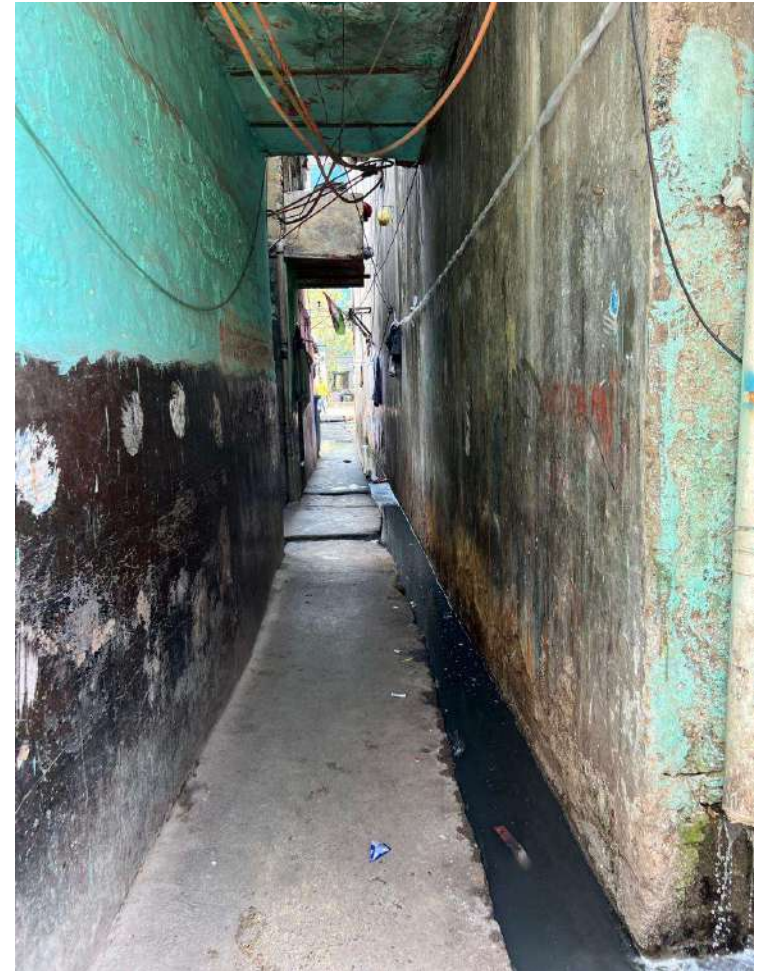


**C-06**

Lane of JJ Cluster at Swami Nagar Near Water Tank  
Outer Ring Road (Code-422)



Lane of JJ Cluster at Sanjay Colony Near C-63/2 & Its Back  
Lane, Okhla Phase II JJC Code-676 (AC-52)Tughlakabad



C-07

JJ Cluster at Kabir Nagar



JJ Cluser Ashram Wala Bagh



## C-08

3/4 K-Block, Brahampuri, Seelampur,



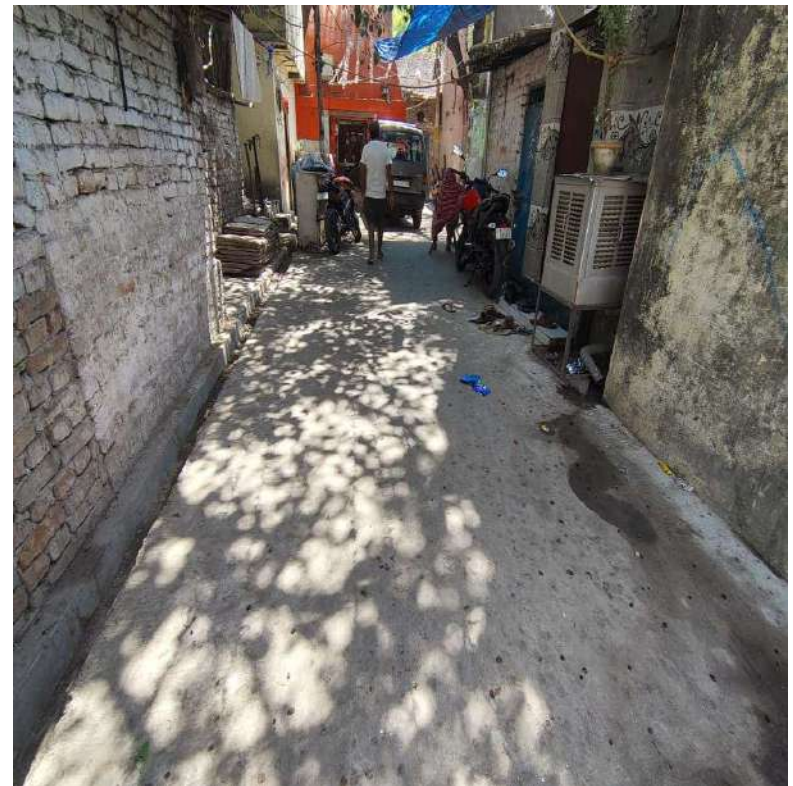
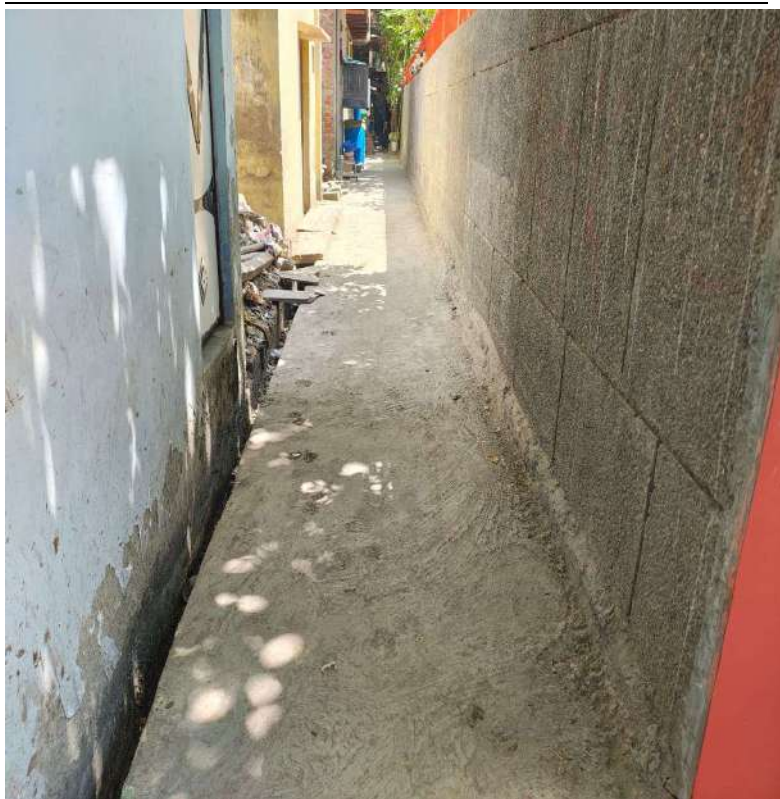
CPJ-Block, New Seelampur, AC-65 (Narrow Lane) JJC-596



## C-09

<b>Name of Cluster</b>	<b>Shastri Camp Block-6,7&amp; 8 Trilok Puri</b>
<b>AC Name and No.</b>	<b>Trilokpuri (AC-55)</b>
<b>JJC Code</b>	<b>546</b>

<b>Name of Cluster</b>	<b>Indira Nagar Block-22,23 Trilok Puri</b>
<b>AC Name and No.</b>	<b>Trilokpuri (AC-55)</b>
<b>JJC Code</b>	<b>544</b>



C-10

Lanes JJ Camp Sonia Gandhi Naraina (Cluster Code 135)



Narrow Lanes Rajiv Gandhi Sanjay Gandhi Camp Naraina Industrial Area  
(Cluster Code 140)



## C-11

H BLOCK, JAHANGIRPURI, CLUSTER CODE 198 (LESS THAN 5')



Block-EE Ring Bund Huts, JhangirPuri, CLUSTER CODE 189 (MORE THAN 5')



C-12

AC-07 Bawana, Shahbad Daulatpur (Dairy) JJ Cluster Code – 100





Anuj Chaturvedi &lt;ac10.adv@gmail.com&gt;

---

**In re: OA 06/2021 Nizamuddin West Association v UOI & Ors.**

---

Anuj Chaturvedi &lt;ac10.adv@gmail.com&gt;

Thu, May 21, 2026 at 9:15 AM

To: PUJA KALRA <pujakalra09@gmail.com>, virendra singh <vs49265@gmail.com>, Jyoti Mendiratta <jyoti.legal@gmail.com>, Ananya <ananyabasudha123@gmail.com>, bhanwar jadon <bhanwar09jadon@gmail.com>, Pradeep Misra <pradeepmisra@yahoo.com>, daleepdhayani@yahoo.co.in, Prabhsahay Kaur <sahayk@gmail.com>, DEEKSHA LADI KAKAR <Deeksha.kakar@scladi.com>, paritoshanil@live.com, gigicgeorge.adv42@yahoo.in, tanish.arora@foxandmandal.co.in, advocatetanvirali@gmail.com, filings.newdelhi@foxandmandal.co.in, priyanka swami <advpriyankaswami@gmail.com>, chandan singh <guesschand@yahoo.co.in>, rkhuranalegal@gmail.com, Advocate Raj Kumar <advraj कुमार@gmail.com>  
Cc: pranav siroha <pranav.siroha@gmail.com>, Parvinder Chauhan <parvinderchauhan1973@gmail.com>

Sir/Mam,

**In re: OA 06/2021 Nizamuddin West Association v UOI & Ors.**  
**NDOH: 21.05.2026**

Please find attached as the PDF (sent *vide* google Drive) the Status Report on behalf of DUSIB in the said matter.

Regards,

**Anuj Chaturvedi**  
Advocate  
(M): 9810473166  
email: [ac10.adv@gmail.com](mailto:ac10.adv@gmail.com)

 Status Report DUSIB.pdf